

## BEFORE THE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

Original Application no. 73/2026

IN THE MATTER OF:

JOGHA SINGH

...APPLICANT

VERSUS

GOVERNMENT OF NCT OF DELHI &amp; ORS.

...RESPONDENTS

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FILED BY:

NEW DELHI  
DATED: 06.03.2026


(JYOTI MENDIRATTA)  
Advocate for the GNCT of Delhi  
Ph: 9811136141  
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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application no. 73/2026**

**IN THE MATTER OF:**

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**...APPLICANT**

**VERSUS**

**GOVERNMENT OF NCT OF DELHI & ORS.**

**...RESPONDENTS**

**REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.1 AND 3**

I, Lakshay Singhal S/o Late Sh. Sunil Singhal, aged about 32 years, presently posted as District Magistrate (South), having office at The Office of District Magistrate (South), M. B. Road, Government of National Capital of Delhi, (hereinafter referred to as the 'answering Respondent') and do hereby solemnly affirm and declare as under:

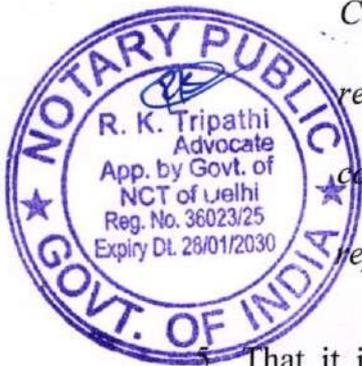
1. That I am currently holding the post of District Magistrate (South) and competent to depose by way of the present affidavit on behalf of the answering Respondent.
2. That I have gone through the contents of the present application i.e., O.A. no. 73/2026 filed by the applicant and has understood the same and is competent to swear this affidavit. It is submitted that everything is prohibited unless specifically allowed.



3. That I have read and understood the contents of the present affidavit and state that the facts stated herein are true and correct to the best of my knowledge on the basis of the records available and/or accessible to me.
4. That it is submitted that the answering Respondent is filing the present affidavit in compliance of the order dated 30.01.2026. The relevant portion of the order dated 30.01.2026 reads as follows:

*"...4. To ascertain the correct position at the ground level, we deem it proper to appoint a Joint Committee comprising of (i) DFO, South, (ii) representative of RO, MoEF & CC, Lucknow and (iii) District Magistrate, South District. District Magistrate, South District will act as a nodal agency in this Joint Committee.*

*5. The Joint Committee will visit the site, ascertain the extent of the trees which have been cut and the persons responsible for the cutting of those trees and also ascertain if there is any valid permission existing for felling of those trees. The Joint Committee will submit the factual status report along with its recommendations and suggestions. Let this exercise be completed by the Joint Committee within six weeks and the report be filed immediately thereafter..."*



5. That it is submitted that in compliance with the directions of this Hon'ble Tribunal, the Office of the District Magistrate (South), Govt. of NCT of Delhi, issued a letter bearing no. F. No. Reader/DM(South)/2026/191-195 dated

*[Handwritten signature]*

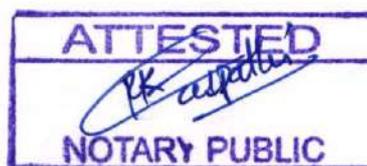
09.02.2026, whereby 13.02.2026 was fixed for conducting a joint inspection at the site in question. The copy of the letter bearing no. F. No. Reader/DM(South)/2026/191-195 dated 09.02.2026 is annexed herewith as **Annexure – 1.**

6. That it is pertinent to mention here that on 13.02.2026, the Joint Committee conducted a site inspection at Manchanda Farm, Chhatarpur and found that 28 trees had been illicitly felled, damaged, or subjected to attempted felling without obtaining prior permission under the Delhi Preservation of Trees Act. The Committee identified the farm owner as responsible for the violations and recommended imposition of environmental compensation along with immediate protective and remedial measures for the remaining trees. The copy of the Joint Committee report is annexed herewith as **Annexure – 2.**
7. That it is humbly submitted that the answering respondent has the highest respect and regard for the orders of this Hon'ble Tribunal. The present status report and its annexure(s) are being placed before this Hon'ble Tribunal for its consideration and further directions, if any.

I Identified the deponent who has signed in my presence.



  
Answering Respondent



24 FEB 2026



OFFICE OF THE DISTRICT MAGISTRATE/COLLECTOR (SOUTH)  
REVENUE DEPARTMENT, GOVT. OF NCT OF DELHI  
M.B.ROAD, NEW DELHI-110068  
[dcsouth@nic.in](mailto:dcsouth@nic.in) 011-29535025

F.No.Reader/DM (South)/2026/194-195

Date : 09-02-2026

**REVISED NOTICE FOR INSPECTION**

Whereas, the Hon'ble National Green Tribunal, New Delhi, in O.A. No. 73/2026 titled *Jogha Singh & Ors. vs. Government of NCT of Delhi & Ors.*, vide order dated 30/01/2026, directed as follows:

*"To ascertain the correct position at the ground level, we deem it proper to appoint a Joint Committee comprising of (i) DFO, South, (ii) representative of RO, MoEF & CC, Lucknow and (iii) District Magistrate, South District, District Magistrate, South District will act as a nodal agency in this Joint Committee". 5. The Joint Committee will visit the site, ascertain the extent of the trees which have been cut and the persons responsible for the cutting of those trees and also ascertain if there is any valid permission existing for felling of those trees. The Joint Committee will submit the factual status report along with its recommendations and suggestions. Let this exercise be completed by the Joint Committee within six weeks and the report be filed immediately thereafter.."*

And whereas, in compliance with the aforesaid order, the District Magistrate (South) has been designated as the Nodal Agency for the Joint Committee comprising the following members:

- i. DFO (South)
- ii. Representative of RO, MoEF&CC, Lucknow
- iii. DM (South)

Now, therefore, in compliance with the above directions, a joint inspection has been re-scheduled for **13/02/2026 at 11:00 AM at Manchanda Farm bearing Kh.No.101,102,103 and 60 in Ambedkar Colony, Chhatarpur, New Delhi.** The meeting point shall be the **Conference Hall, Office of the District Magistrate (South).**

You are hereby requested to be present at the above-mentioned date, time, and venue for the site inspection.

This issues with the approval of the Competent Authority.

  
Reader to DM (South)

Copy to :-

1. The DFO (South), Forest Department, Shooting Range, Tughlakabad, Delhi.
2. Representative of RO, MoEF & CC, Lucknow, 5th Floor, Kendriya Bhawan, Sector H, Sector-A, Aliganj, Lucknow, Uttar Pradesh 226024 (through email [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in) / [rb.lal@nic.in](mailto:rb.lal@nic.in)).
3. SDM (Chattarpur), M.B.Road, Saket, New Delhi, Representative of District Magistrate (South).
4. SHO Police Station Mehrauli with the direction to provide sufficient police personnel along with lady constable on the above mentioned date, time and venue.

Copy for information:-

1. The DCP (South), Mayfair Garden, Hauz Khas, New Delhi.

**JOINT COMMITTEE REPORT**  
**IN THE MATTER OF**

Original Application No. 73/2026

Titled as

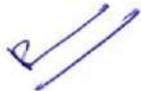
Jogha Singh & Ors Vs Govt. of NGT & Ors.

**1. Background:**

Hon'ble NGT, Principal Bench, New Delhi was pleased to pass the order dated 30.01.2026 in the matter Original Application No. 73/2026 titled as Jogha Singh & Ors Vs Govt. of NGT & Ors. and direct to visit the site, ascertain the extent of the trees which have been cut and the persons responsible for the cutting of those trees and also ascertain if there is any valid permission existing for felling of those trees. The Joint Committee will submit the factual status report along with its recommendations and suggestions.

Relevant para of the Hon'ble NGT order is as below: -

*"....4. To ascertain the correct position at the ground level, we deem it proper to appoint a Joint Committee comprising of (i) DFO, South, (ii) representative of RO, MoEF& CC, Lucknow and (iii) District Magistrate, South District. District Magistrate, South District will act as a nodal agency in this Joint Committee.*

  
[Dr. R.B. Loh]  
Scientist 'F'

5. *The Joint Committee will visit the site, ascertain the extent of the trees which have been cut and the persons responsible for the cutting of those trees and also ascertain if there is any valid permission existing for felling of those trees. The Joint Committee will submit the factual status report along with its recommendations and suggestions. Let this exercise be completed by the Joint Committee within six weeks and the report be filed immediately thereafter.*

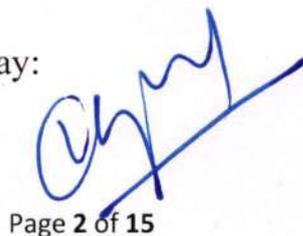
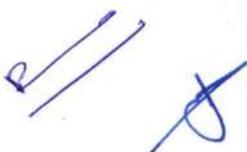
6. *List on 06.04.2026.....”*

**(A copy of the order of Hon’ble NGT is annexed as Annexure No 1)**

In compliance with above said order, the following officials were nominated from the concerned Department:

- a. Dr. R.B. Lal, Scientist ‘F’, MoEF&CC, RO, Lucknow.
- b. The District Magistrate, South Delhi, Govt. of NCT of Delhi.
- c. The Deputy Conservator of Forests, South Delhi, Govt. of NCT of Delhi.

**2. Inspection of Joint Committee:** The Office of the District Magistrate (South), Govt. of NCT of Delhi, vide letter dated 09.02.2026, has proposed the Joint Committee site visit for 13.02.2026. A copy of Notice for Inspection is annexed as **Annexure No 2**. In this context, Joint Committee has conducted the site visit on 13.02.2026 wherein following Officers were present during the visit of the day:



Page 2 of 15

- (i) Dr. R.B. Lal, Scientist 'F', MoEF&CC, RO, Lucknow.
- (ii) Shri Ankit Kumar, IFS, Deputy Conservator of Forests, South Delhi, Govt. of NCT of Delhi.
- (iii) Shri. Piyush Kumar, IAS, SDM, South Delhi, Govt. of NCT of Delhi on behalf of District Magistrate, South Delhi.
- (iv) Shri. Bakshinder Pal Singh, Range Forest Officer, South Forest Division, Govt. of NCT of Delhi.
- (v) Shri. Sewa Ram, Forester, South Forest Division, Govt. of NCT of Delhi.
- (vi) Shri. Manoj, Beat in-charge, Chhatarpur, South Forest Division, Govt. of NCT of Delhi,

### 3. Discussion and Observations of the Joint Committee

The following discussions were held and observations made by the Joint Committee:

- (i) The representative of the Delhi Forest Department informed that:
  - a) Information regarding threat to trees and ongoing felling of trees at House/Plot No. B-134, Gali No. 4, Ambedkar Colony, Chhatarpur, New Delhi was received through Green Helpline ID Nos. 20255646 and 20255647 dated 28.10.2025 and

29.10.2025, respectively. *(Copy of same is annexed as Annexure No 3)*

- b) Subsequently, complaints were also received by the Quick Response Team (QRT), South Forest Division on 02.11.2025 and 15.12.2025.
- c) An offence under the provisions of the Delhi Preservation of Trees Act, 1994 was registered against the owner of Manchanda Farm, House/Plot No. B-134, Gali No. 4, Ambedkar Colony, Chhatarpur, New Delhi.
- d) A Restraint Order was issued vide office letter dated 30.10.2025, and a Notice under Section 31 of the Delhi Preservation of Trees Act, 1994 was also issued on 30.10.2025 to the owner of Manchanda Farm, directing the concerned to appear on 31.10.2025 to ascertain the factual position and determine the extent of the offence. *(Copy of same is annexed as Annexure No 4)*
- e) Further information in the matter was received through PCR Call Information (GD Nos. 0113A, 0114A and 0115A) dated 15.12.2025 from Police Station Mehrauli, New Delhi. *(Copy of same is annexed as Annexure No 5)*
- f) During the inquiry proceedings, it was observed that trees at the aforesaid site were felled, damaged and heavily pruned without

obtaining prior permission from the competent authority, in violation of the provisions of the Delhi Preservation of Trees Act, 1994 and other applicable laws in force.

- g) In exercise of the powers conferred under the Delhi Preservation of Trees Act, 1994, an Interim Order was passed by the Tree Officer (South) vide order dated 04.02.2026 directing plantation of 250 (Two Hundred Fifty) saplings of native tree species under the supervision of the concerned Forest Beat Official within thirty (30) days from the date of issuance of the said order. Each sapling shall be of a minimum height of 6 feet, with a collar girth not less than 10 cm and a nursery age of at least five (05) years. The plantation shall be carried out at the same site or at a nearby suitable location. All saplings shall be properly protected and maintained, and their survival shall be ensured for a period of seven (07) years, including replacement of casualties. An undertaking to this effect shall be submitted to the Office of the Tree Officer (South). All existing trees at the offence site shall also be duly protected. A detailed Compliance Report, along with geo-coordinates, geo-tagged photographs, plantation details and the undertaking, shall be submitted to this Office within seven (07) days of completion of the plantation.

- h) A letter dated 09.02.2026 was issued from this office to the Station House Officer, Mehrauli, New Delhi, seeking necessary assistance for conducting a detailed investigation in respect of the alleged illegal felling/threat to trees at Property No. B-134, Manchanda Farm, Vasant Kunj, New Delhi. *(Copy of same is annexed as Annexure No 6)*
- (ii) The representative of the Delhi Revenue Department, during inspection, informed that Khasra No. 60 falls under Abadi land, whereas Khasra Nos. 100, 101, 102, 103 and 105 are classified as Forest Land.
- (iii) During the visit of the day, the Committee has counted the existing Trees and noted that there are 125 number of Trees, as follows:

**Table 1: Nos. of Trees at Site as on 13.02.2026 (Within Boundary of the Plot). Photographs areannexed asAnnexure No. 7**

S. No.	Species Name (Local Name)	Species Name (Botanical Name)	Total Numbers
1	Bakayan	<i>Melia azedarach</i>	20
2	Subabul	<i>Leucaenaleucocephala</i>	16
3	Vilayati Kikar	<i>Prosopisjuliflora</i>	13

4	Shahtoot	<i>Morus alba</i>	11
5	Gular	<i>Ficus racemosa</i>	08
6	Neem	<i>Azadirachta indica</i>	06
7	Pipal	<i>Ficus religiosa</i>	05
8	Pilkhan	<i>Ficus virens</i>	04
9	Beri	<i>Ziziphus mauritiana</i>	06
10	Jamun	<i>Syzygium cumini</i>	03
11	Papadi	<i>Holoptelea integrifolia</i>	03
12	Semal	<i>Bombax</i>	02
13	Papita	<i>Carica papaya</i>	02
14	Amaltas	<i>Cassia fistula</i>	01
15	Bottle Brush	<i>Callistamon</i>	01
16	Deshi Kikar	<i>Acasia nilotica</i>	02
17	Shisham	<i>Dalbergia sissoo</i>	01
18	Siris	<i>Albizia lebbek</i>	01
19	Khair	<i>Senegalia catechu</i>	01

		<b>Total</b>	<b>106</b>
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**Table 2: Nos. of Trees at Site as on 13.02.2026 (Outside around the Boundary of the Plot)-Photographs areannexed asAnnexure No. 8**

<b>S. No.</b>	<b>Species Name (Local Name)</b>	<b>Species Name (Botanical Name)</b>	<b>Total Numbers</b>
1	Bakayan	<i>Melia azedarach</i>	05
2	Jamun	<i>Syzygiumcumini</i>	03
3	VilayatiKikar	<i>Prosopisjuliflora</i>	03
4	Shahtoot	<i>Morus alba</i>	03
5	Papadi	<i>Holopteleaintegrifolia</i>	01
6	Gular	<i>Ficusracemosa</i>	01
7	Bottle Brush	<i>Callistamon</i>	01
8	Alstonia	<i>Alstoniascholaris</i>	01
9	Un-known	-	01
		<b>Total</b>	<b>19</b>

(iv) During the inspection of the above-mentioned property, it was observed that certain other trees are also standing within the premises. However, upon examination, the said trees do not fall under the category of "trees" as defined under the provisions of the Delhi Preservation of Trees Act, 1994 (DPTA). Photographs are annexed as **Annexure No. 9**

(v) During the visit, the Committee has also counted the felling/pruning/damage of Trees and noted that there are 28 number of felling/pruning/damage of Trees, as follows:

**Table 3: Nos. of Felling of Trees observed. Photographs are annexed as Annexure No. 10**

S. No.	Species Name (Local Name)	Trees Girth (Cm)	Total Numbers
1.	Neem	175	Illicit felling
2.	Sires	65	Illicit felling
3.	Neem	223	Illicit felling
4.	Neem	153	Attempt felling through girdling. However, tree is currently standing.

5.	Neem	210	Attempt felling through girdling. However, tree is currently standing.
6.	Pipal	190	Illicit felling
7.	Subabul	31	Illicit felling
8.	Pipal	240	Main/Principle Branch Cut, however rest of the tree is standing as on date.
9.	Neem	47	Illicit felling
10.	Neem	205	Illicit felling
11.	Neem	146	Illicit felling
12.	Neem	113	Illicit felling
13.	Neem	103	No stump found as on date but one pit was there as of today (as per report dated 15.12.2025)
14.	Neem	205	Illicit felling
15.	Bakain	123	Illicit felling

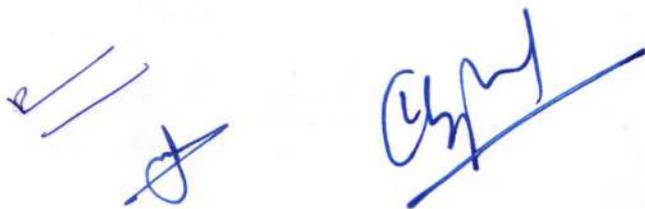
16.	Siris	A=79 B=28	A branch of the tree is standing on site where as B branch is cut
17.	Siris	56	Illicit felling
18.	Bakain	133	Illicit felling
19.	Bakain	43	Attempt felling. However tree is healthy.
20.	Bakain	90	Illicit felling
21.	Bakain	A=85 B=28 C=119	A branch cut, B branch cut, C branch of the tree is standing on site.
22.	Bakain	60	Illicit felling
23.	Subabul	28	Illicit felling
24.	Shahtut	105	Illicit felling
25.	Shahtut	108	Illicit felling
26.	Neem	117	Illicit felling
27.	Pipal	122	Illicit felling

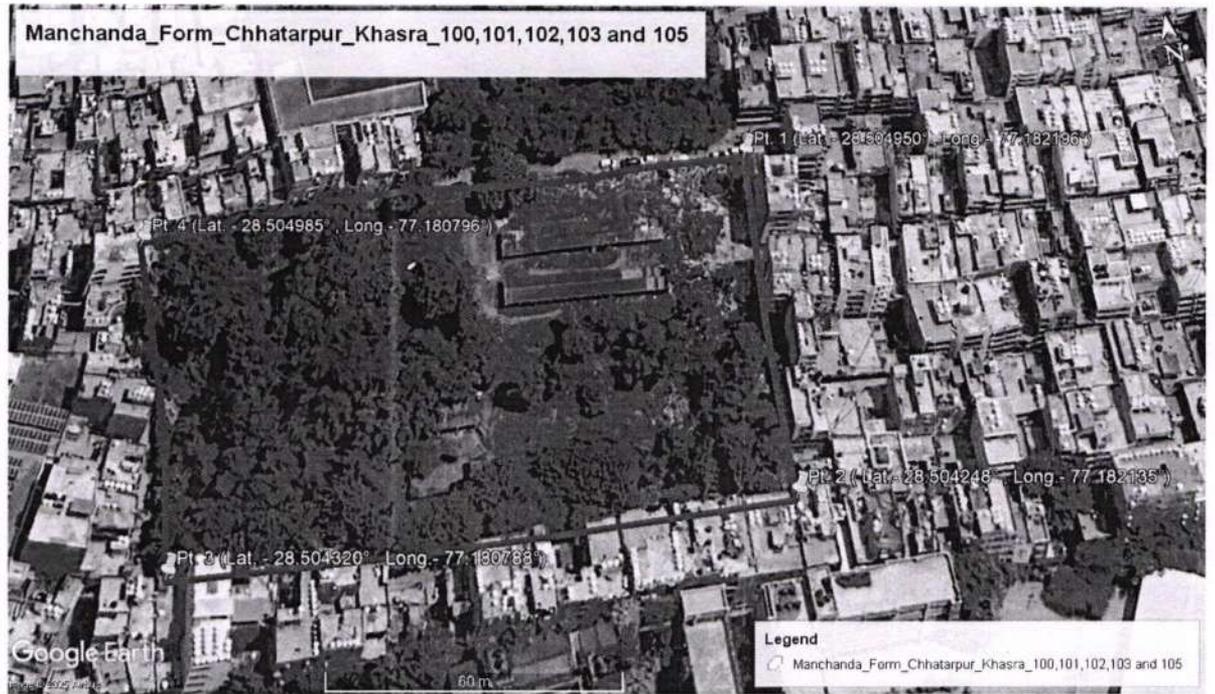
28.	Pipal	A=150 B=130	'A' is cut and 'B' is heavily cut and has become unstable; it may fall during storm/heavy wind and may be treated as felled.
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(vi) **Persons Responsible for felling of Trees:** The Plot/Farm Owner, Manchanada Farm, Plot No. B-134, Gali No. 4, Chhattarpur, New Delhi. The interim order dated 04.02.2026 against the alleged tree offence is annexed as *Annexure-11*

(vii) **Details of permission for Tree cutting obtained by Manchanda Farm, if any:** No prior permission was granted by the Tree Officer (South) for the illicit tree felling during the period under reference.

(viii) **Details of kml. file analysis using Decision Support System:** Annexed as *Annexure No. 12*





### 3. Recommendations and suggestions by the Joint Committee:

- (i) The Committee has recommended taking adequate measures to protect the standing trees on which the illicit felling was attempted. Structural integrity of vulnerable trees to be ensured.
- (ii) Adequate measures be taken to protect the trees standing along the boundary/outside the tin-shed of the said premises
- (iii) Imposition of penalty @ Rs. 1,00,000/- per tree felled as per the order issued by Hon'ble Supreme Court of India, in the matter of Writ Petition (Civil) No. 13381/1984 M.C. Mehta Vs Union of India & Ors.
- (iv) All the existing trees in the premises to be adequately and effectively protected from damage including the native species of shrubs at the site.

*[Handwritten signature]*

*[Handwritten signature]*

- (i) All the waste and concretization around the existing trees to be immediately removed.



(Dr. R. B. Lal)

Scientist 'F', RO MoEFCC,  
Lucknow



(Shri Ankit Kumar)

Deputy Conservator of  
Forests (South Delhi)



(Shri Lakshay Singhal)

District Magistrate  
(South Delhi)

**ANNEXURES**

Item No. 02

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 73/2026

Jogha Singh &amp; Ors.

Applicant(s)

Versus

Government of NCT of Delhi &amp; Ors.

Respondent(s)

Date of hearing: 30.01.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Tarun Cummra, Advocate

**ORDER**

1. In this Original Application (OA), the applicant has alleged illegal tree cutting in Manchanda Farm bearing Khasra Nos. 101, 102, 103 and 60 in Ambedkar Colony, Chhatarpur, New Delhi. The applicant alleges that the illegal tree felling has been done by the Respondent No. 9 and the trees have been cut during the night in clear violation of the Delhi Preservation of Trees Act, 1994.

2. Learned counsel for the applicant has referred to the photographs which have been filed from Page 59 onwards in support of the plea of illegal felling of trees. He has further submitted that a complaint was made and the Range Officer, South Forest Division with the approval of the DFO (South) had pass the restraintment order dated 30.10.2025 but even thereafter the illegal felling of trees has continued.

3. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

4. To ascertain the correct position at the ground level, we deem it proper to appoint a Joint Committee comprising of (i) DFO, South, (ii) representative of RO, MoEF & CC, Lucknow and (iii) District Magistrate, South District. District Magistrate, South District will act as a nodal agency in this Joint Committee.
5. The Joint Committee will visit the site, ascertain the extent of the trees which have been cut and the persons responsible for the cutting of those trees and also ascertain if there is any valid permission existing for felling of those trees. The Joint Committee will submit the factual status report along with its recommendations and suggestions. Let this exercise be completed by the Joint Committee within six weeks and the report be filed immediately thereafter.
6. List on 06.04.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

January 30, 2026  
Original Application No. 73/2026  
AS



OFFICE OF THE DISTRICT MAGISTRATE/COLLECTOR (SOUTH)  
REVENUE DEPARTMENT, GOVT. OF NCT OF DELHI  
M.B.ROAD, NEW DELHI-110068  
dcsouth@nic.in 011-29535025

F.No.Reader/DM (South)/2026/191-195

Date: 09-02-2026

**REVISED NOTICE FOR INSPECTION**

Whereas, the Hon'ble National Green Tribunal, New Delhi, in O.A. No. 73/2026 titled *Jagha Singh & Ors. vs. Government of NCT of Delhi & Ors.*, vide order dated 30/01/2026, directed as follows:

*"To ascertain the correct position at the ground level, we deem it proper to appoint a Joint Committee comprising of (i) DFO, South, (ii) representative of RO, MoEF & CC, Lucknow and (iii) District Magistrate, South District, District Magistrate, South District will act as a nodal agency in this Joint Committee". 5. The Joint Committee will visit the site, ascertain the extent of the trees which have been cut and the persons responsible for the cutting of those trees and also ascertain if there is any valid permission existing for felling of those trees. The Joint Committee will submit the factual status report along with its recommendations and suggestions. Let this exercise be completed by the Joint Committee within six weeks and the report be filed immediately thereafter."*

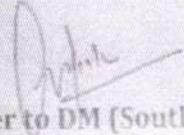
And whereas, in compliance with the aforesaid order, the District Magistrate (South) has been designated as the Nodal Agency for the Joint Committee comprising the following members:

- i. DFO (South)
- ii. Representative of RO, MoEF&CC, Lucknow
- iii. DM (South)

Now, therefore, in compliance with the above directions, a joint inspection has been re-scheduled for 13/02/2026 at 11:00 AM at Manchanda Farm bearing Kh.No.101,102,103 and 60 in Ambedkar Colony, Chhatarpur, New Delhi. The meeting point shall be the Conference Hall, Office of the District Magistrate (South).

You are hereby requested to be present at the above-mentioned date, time, and venue for the site inspection.

This issues with the approval of the Competent Authority.

  
Reader to DM (South)

Copy to :-

1. The DFO (South), Forest Department, Shooting Range, Tughlakabad, Delhi.
2. Representative of RO, MoEF & CC, Lucknow, 5th Floor, Kendriya Bhawan, Sector H, Sector-A, Aliganj, Lucknow, Uttar Pradesh 226024 (through email [roc.lko-mef@nic.in](mailto:roc.lko-mef@nic.in) / [rb.lal@nic.in](mailto:rb.lal@nic.in)).
3. SDM (Chattarpur), M.B.Road, Saket, New Delhi, Representative of District Magistrate (South).
4. SHO Police Station Mehrauli with the direction to provide sufficient police personnel along with lady constable on the above mentioned date, time and venue.

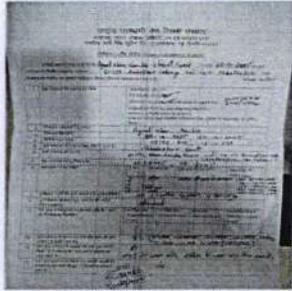
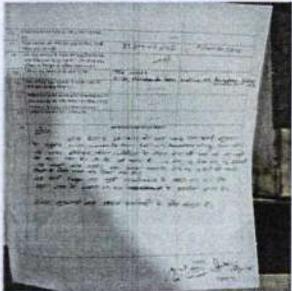
Copy for information:-

1. The DCP (South), Mayfair Garden, Hauz Khas, New Delhi.



## Complaint Status

**Name:** Rijwan ali  
**Call Id:** CALLID20255647  
**Calling Type:** Complaint  
**Complaint Type:** Trees  
**Sub Category:** Ongoing felling of trees  
**Species:**  
**Tehsil and Beat:** Mehrauli (Mehrauli, Chattar Pur & Raj Pur Khurd Village) (Mehrauli)  
**Address** MACHANDA FARM near chhatarpur temple  
**Date & Time of the registration:** 29-10-2025 12:39:55  
**Officer Post:** Beat  
**Officer Name:** PANKAJ s/o Raghubir  
**Action taken by the Forest Officer:** 17-12-2025 21:53:41  
**Date & time of Action:** 17-12-2025 21:53:41  
**Application Status:** Genuine Complaint  
**Details** The report is submitted to DCF (South) office.

Application Status	Call ID	Calling Number	Document Type	
Genuine Complaint	CALLID20255647	7529949866	Images	
Genuine Complaint	CALLID20255647	7529949866	Before Action Images	





## Complaint Status

Name: nitin

Call Id: CALLID20255646

Calling Type: Complaint

Complaint Type: Trees

Sub Category: Threat to Trees

Species:

Tehsil and Beat: Mehrauli (Mehrauli, Chattar Pur & Raj Pur Khurd Village) (Mehrauli)

Address ambedkar colony near mata ka mandir chhatarpur delhi

Date & Time of the registration: 28-10-2025 19:15:32

Officer Post: Beat

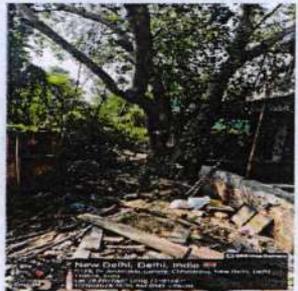
Officer Name: PANKAJ s/o Raghubir

Action taken by the Forest Officer: 01-11-2025 15:18:37

Date & time of Action: 01-11-2025 15:18:37

Application Status: Genuine Complaint

### Details

Application Status	Call ID	Calling Number	Document Type	
Genuine Complaint	CALLID20255646	9560208271	Images	
Genuine Complaint	CALLID20255646	9560208271	Before Action Images	





GOVERNMENT OF NCT OF DELHI  
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)  
NEAR DR. KARNI SINGH SHOOTING RANGE  
TUGHLAKABAD NEW DELHI -110044

Email Id- [dcfsouth.delhi@gov.in](mailto:dcfsouth.delhi@gov.in)

F. No.- 510/TO(S)/TOC/2025/ 4748

Dated 30/10/25

**RESTRAINTMENT ORDER**

This office is in receipt of a complaint regarding violation of Delhi Preservation of Trees Act, 1994 by damage of tree at House/Plot No. B-134, Gali No. 4, Ambedkar Colony, Chhatarpur, New Delhi.

In this regard, the site has been inspected by the officials of South Forest Division, Department of Forest & Wildlife and it has been reported that illegal **cutting of trees have been found** due to construction work by the Plot Owner, House/Plot No. B-134, Gali No. 4, Ambedkar Colony, Chhatarpur, New Delhi and *Prime facie*, this is violation of DPTA, 1994 because of the on-going construction work.

Accordingly, the Plot Owner, House/Plot No. B-134, Gali No. 4, Ambedkar Colony, Chhatarpur, New Delhi is ordered to stop work that may damage trees and environment, on the site located at House/Plot No. B-134, Gali No. 4, Ambedkar Colony, Chhatarpur, New Delhi in order to prevent any further harm to the trees.

This letter issued with the approval of DCF (South).

  
Range Forest Officer  
(South Forest Division)

To,

The Owner/Manchanda Farm,  
House/Plot No. B-134,  
Gali No. 4, Ambedkar Colony,  
Chhatarpur, New Delhi



GOVERNMENT OF NCT OF DELHI  
OFFICE OF THE DY. CONSERVATOR OF FORESTS (SOUTH)  
NEAR DR. KARNI SINGH SHOOTING RANGE  
TUGHLAKABAD NEW DELHI -110044

F - 510/TO(S)/TOC/2025/ 4749

Dated 30/10/25

**NOTICE UNDER THE DELHI PRESERVATION OF TREES ACT, 1994**

Whereas, a complaint was received regarding the alleged tree offence committed at House/Plot No. B-134, Gali No. 4, Ambedkar Colony, Chhatarpur, New Delhi without permission, which is a violation under the **Delhi Preservation of Trees Act, 1994**.

And whereas, the site of alleged tree offence was inspected by the officials of the South Forest Division, Department of Forests and Wildlife, GNCTD and illegal cutting of trees in the said property/area has been found.

And whereas, the statement/attendance of the person (s) addressed in this notice are required to find out the factual position and to determine the extent of offence according to its merit.

Now, therefore, you are directed to appear before the **Tree Officer (South)**, as empowered u/s 31 of the Delhi Preservation of Trees Act, 1994 on 31/10/2025 at 12:25 pm in the office of the Dy. Conservator of Forests cum Tree Officer, South Forest Division, Near Shooting Range, Tughalkabad, New Delhi-110044, failing wherein, the said matter will be heard and determined *ex-parte*.

  
Tree Officer/ Dy. Conservator of Forest (South)  
Tughlakabad, New Delhi

To,

The Owner/Manchanda Farm,  
House/Plot No. B-134,  
Gali No. 4, Ambedkar Colony,  
Chhatarpur, New Delhi

Please Note:- 1. Carry a copy of valid ID poof while coming for the hearing.  
2. Authorization letter is mandatory if the addressee of this notice is not attending the hearing himself/herself.



# GENERAL DIARY

District : SOUTH (DELHI)

P.S./Section: MEHRAULI

GD No. : 0115A

Date: 15/12/2025

Time: 14:35:46

Entry Made For :

Rank / Name / PIS No. of Police Officer :

HEAD CONSTABLE / RAM KISHAN MEENA / 28094593

GD Type(s) : Information

GD Subject: PCR CALL INFORMATION

### GD Brief :

GD No.0019 Action Taken:PENDING Brief-इस समय दर्ज है कि मन HC को VIDE DD NO - 17A, 18A AND 19A DT 15/12/25 बाबत पेड काटने की PCRCALL मिली थी। जो PCR CALL मिलने पर मन HC मय हमराह STAFF जाए मौका इतला PCR CALL MANCHANDA FARM GALL NO-4 AMBEDKAR COLONY CHATTERPUR पहुँचा। जहाँ मौके पर FOREST DEPARTMENT की QRT TEAM PERDEEP + 3 STAFF मौके पर हाजिर मिला। जो पूछताछ पर व हालात मौका से उपरोक्त FARM HOUSE के अंदर करीब 14-15 पेड कटे हुए मिले व एक पेड काटने की मशीन मिली। और मौके पर कोई भी आदमी पेड काटते हुए व पेड काटने वाला नहीं मिला। जो मौके पर कटे हुए पेड व मशीन को FOREST DEPARTMENT की QRT TEAM ने अपने कब्जे में ले रखा था। जो बाद में मौके पर SI NAVEEN साहब व SENIOR OFFICER हाजिर आए थे। जो मौके पर मौजूद FOREST DEPARTMENT के STAFF ने अपने SENIOR OFFICERS को सूचना दी जो FOREST DEPARTMENT की तरफ से जो भी शिकायत/REPORT मिलने पर आगे की कार्यवाही अमल में लाई जाएगी। फिलहाल CALL को अभी PENDING रखा जा रहा है।

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / RAM KISHAN MEENA/28094593

139  
**GENERAL DIARY**

District : SOUTH (DELHI)

P.S./Section: MEHRAULI

GD No. : 0113A

Date: 15/12/2025

Time: 14:33:51

**Entry Made For :**

**Rank / Name / PIS No. of Police Officer :**

HEAD CONSTABLE / RAM KISHAN MEENA/ 28094593

**GD Type(s) :** Information

**GD Subject:** PCR CALL INFORMATION

**GD Brief :**

GD No.0017 Action Taken:PENDING Brief-इस समय दर्ज है कि मन HC को VIDE DD NO - 17A, 18A AND 19A DT 15/12/25 बाबत पेड काटने की PCRCALL मिली थी। जो PCR CALL मिलने पर मन HC मय हमराह STAFF जाए मौका इतला PCR CALL MANCHANDA FARM GALI NO-4 AMBEDKAR COLONY CHATTERPUR पहुँचा। जहाँ मौके पर FOREST DEPARTMENT की QRT TEAM PERDEEP + 3 STAFF मौके पर हाजिर मिला। जो पूछताछ पर व हालात मौका से उपरोक्त FARM HOUSE के अंदर करीब 14-15 पेड कटे हुए मिले व एक पेड काटने की मशीन मिली। और मौके पर कोई भी आदमी पेड काटते हुए व पेड काटने वाला नहीं मिला। जो मौके पर कटे हुए पेड व मशीन को FOREST DEPARTMENT की QRT TEAM ने अपने कब्जे मे ले रखा था। जो बाद मे मौके पर SI NAVEEN साहब व SENIOR OFFICER हाजिर आए थे। जो मौके पर मौजूद FOREST DEPARTMENT के STAFF ने अपने SENIOR OFFICERS को सूचना दी जो FOREST DEPARTMENT की तरफ से जो भी शिकायत/REPORT मिलने पर आगे की कार्यवाही अमल मे लाई जाएगी। फिलहाल CALL को अभी PENDING रखा जा रहा है।

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / RAM KISHAN MEENA/28094593

# GENERAL DIARY

District : SOUTH (DELHI)

P.S./Section: MEHRAULI

GD No. : 0114A

Date: 15/12/2025

Time: 14:34:54

Entry Made For :

Rank / Name / PIS No. of Police Officer :

HEAD CONSTABLE / RAM KISHAN MEENA / 28094593

GD Type(s) : Information

GD Subject: PCR CALL INOROMATION

GD Brief :

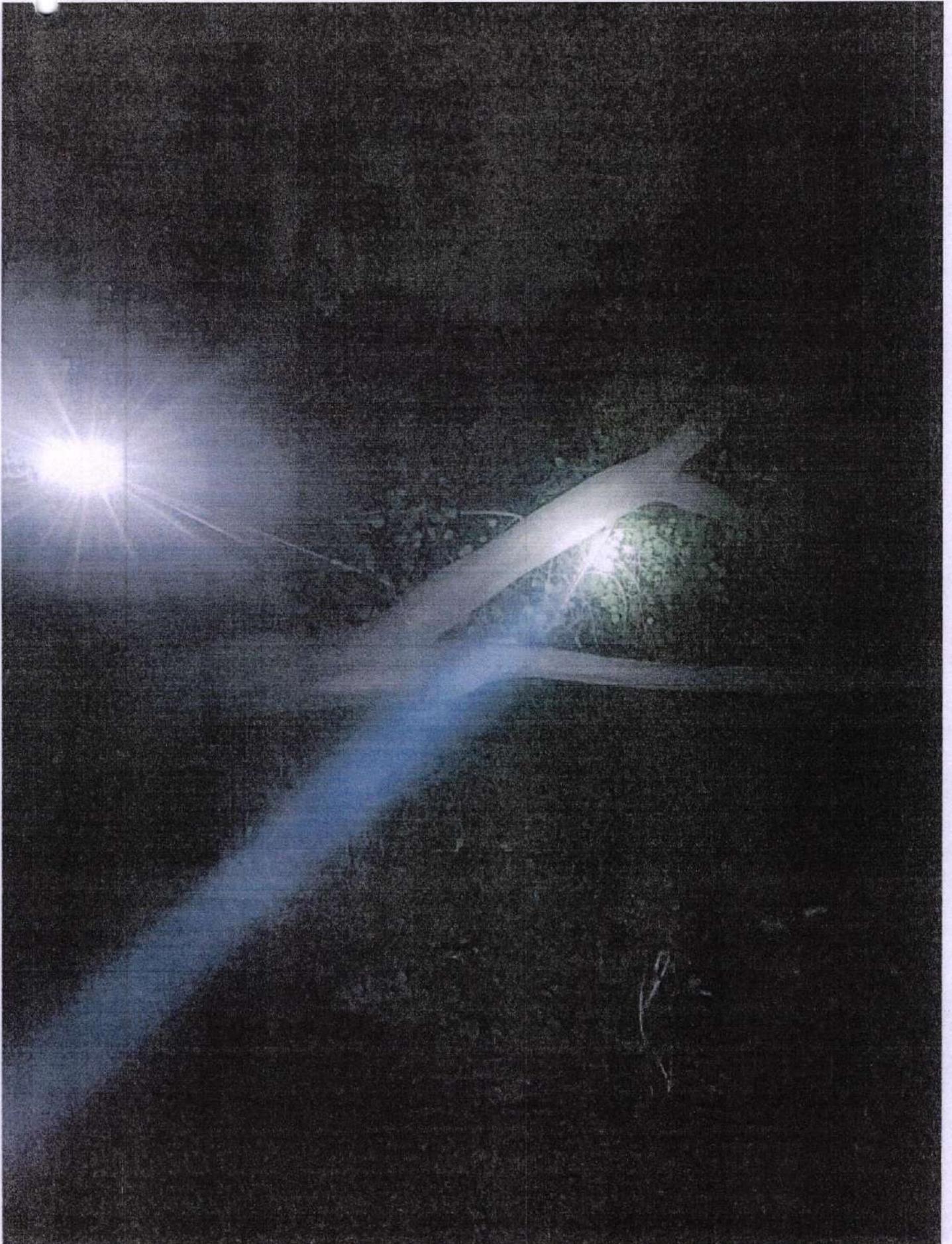
GD No.0018 Action Taken:PENDING Brief-इस समय दर्ज हे कि मन HC को VIDE DD NO - 17A, 18A AND 19A DT 15/12/25 बाबत पेड काटने की PCRCALL मिली थी। जो PCR CALL मिलने पर मन HC मय हमराह STAFF जाए मोका इतला PCR CALL MANCHANDA FARM GALI NO-4 AMBEDKAR COLONY CHATTERPUR पहुँचा। जहाँ मोके पर FOREST DEPARTMENT की QRT TEAM PERDEEP + 3 STAFF मोके पर हाजिर गिला। जो पूछताछ पर व हालात मोका से उपरोक्त FARM HOUSE के अंदर करीब 14-15 पेड कटे हुए गिले व एक पेड काटने की मशीन मिली। और मोके पर कोई भी आदमी पेड काटते हुए व पेड काटने वाला नहीं गिला। जो मोके पर कटे हुए पेड व मशीन को FOREST DEPARTMENT की QRT TEAM ने अपने कब्जे मे ले रखा था। जो बाद मे मोके पर SI NAVEEN साहब व SENIOR OFFICER हाजिर आए थे। जो मोके पर मौजूद FOREST DEPARTMETN के STAFF ने अपने SENIOR OFFICERS को सूचना दी जो FOREST DEPARTMENT की तरफ से जो भी शिकायत/REPORT मिलने पर आगे की कार्यवाही अमल मे लाई जाएगी। फिलहाल CALL को अभी PENDING रखा जा रहा हे।

NOTE: COMPUTER COPY

Signature

HEAD CONSTABLE / RAM KISHAN MEENA / 28094593

6970 44/c



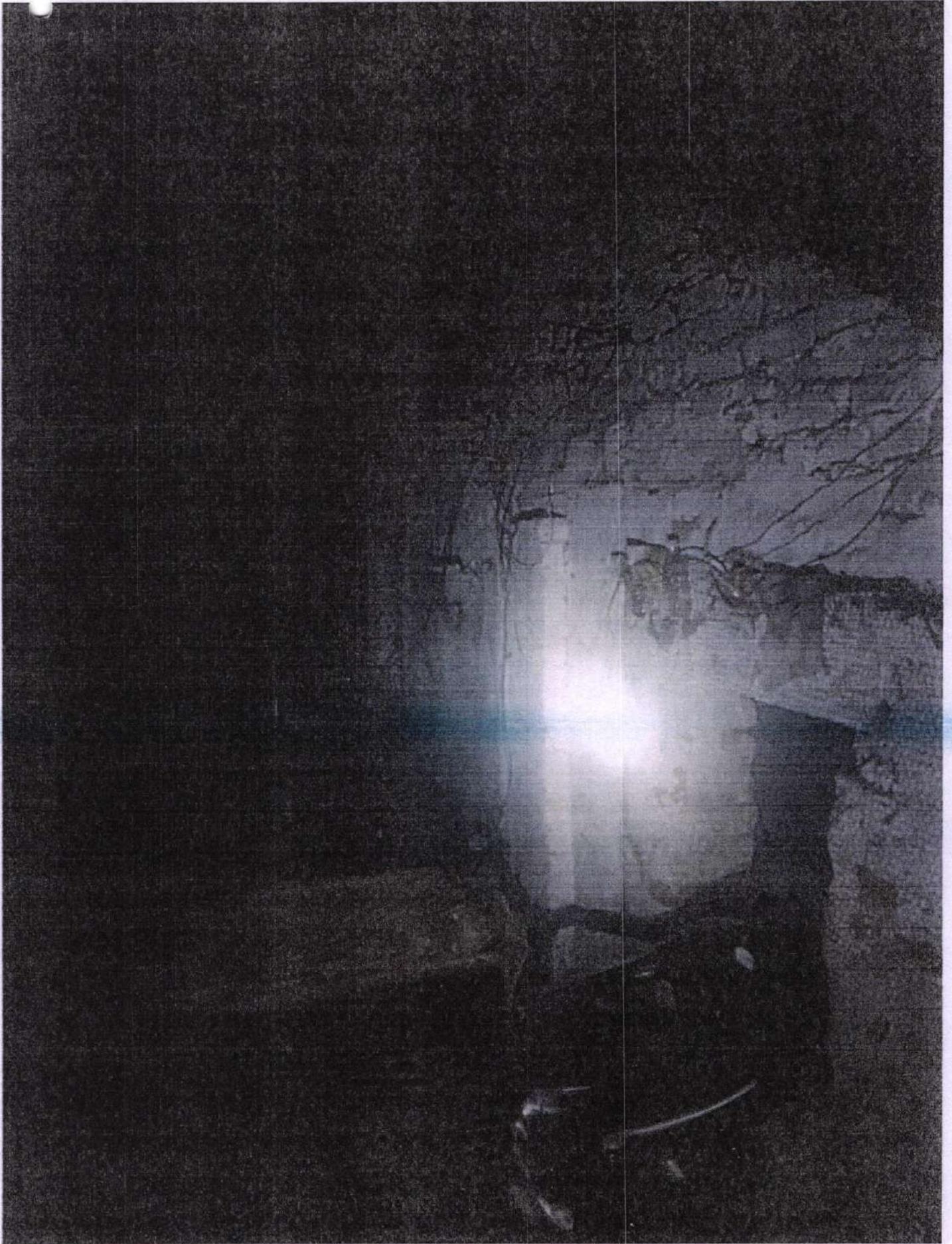












Annexure-6  
38

148  
GOVERNMENT OF NEW DELHI  
DEPARTMENT OF FORESTS AND WILDLIFE  
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS & TREE OFFICER  
SOUTH FOREST DIVISION  
TUGHLAKABAD, NEW DELHI - 110044

File No. 545/TO(S)/TOC/2025 / 7706-07

Date: 09/02/26

To,

The Station House Officer,  
Police Station Mehrauli,  
New Delhi-110030

**Subject: Request for assistance for detailed investigation regarding illegal felling/threat to trees at B-134, Ambedkar Colony, Chhatarpur, New Delhi.**

It is informed that information regarding threat to trees and ongoing felling of trees at House/Plot No. B-134, Gali No. 4, Ambedkar Colony, Chhatarpur, New Delhi was received through Green Helpline ID Nos. 20255646 and 20255647 dated 28.10.2025 and 29.10.2025, and further through QRT visits conducted on 02.11.2025 and 15.12.2025, respectively.

And whereas, further information in the matter was received through PCR Call Information (GD Nos. 0113A, 0114A and 0115A dated 15.12.2025), forwarded by your office vide diary dated 15.12.2025, Police Station Mehrauli, New Delhi.

And whereas, the above-mentioned matter is pending before the Court of the Tree Officer (South) vide Case No. 510/ 2025.

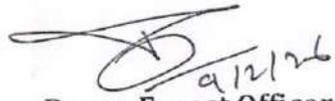
It is further informed that the matter has also been taken up before the Hon'ble National Green Tribunal, vide Original Application No. 73/2026, Jogha Singh & Ors. vs Government of NCT of Delhi.

In view of the above, it is requested to kindly extend necessary assistance and cooperation for carrying out a detailed investigation into the illegal tree offence reported at B-134, Ambedkar Colony, Chhatarpur, New Delhi,

1. Identification of the persons involved,
2. Collection and preservation of physical, electronic and documentary evidence,
3. Recording of statements of relevant persons,

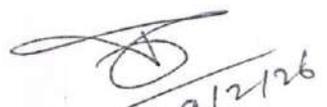
The assistance is sought to ensure effective compliance with the provisions of the Delhi Preservation of Trees Act, 1994 and to facilitate a legally sustainable investigation.

This issues with the approval of the Competent Authority.

  
Range Forest Officer  
South Forest Division

Copy to:

1. The DCF (South) for kind information.

  
Range Forest Officer  
South Forest Division



New Delhi, Delhi, India  
Gali Number 4, Chhatrapur, New Delhi, Delhi 110074, India  
Lat: 28.505011, Long: 77.181193  
Friday, 13/02/2016 01:18 PM GMT+05:30  
Note: Captured by GPS Map Camera



New Delhi, Delhi, India  
Block B, Chhatrapur, New Delhi, Delhi 110074, India  
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Friday, 13/02/2016 01:17 PM GMT+05:30  
Note: Captured by GPS Map Camera



New Delhi, Delhi, India  
Block B, Chhatrapur, New Delhi, Delhi 110074, India  
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Note: Captured by GPS Map Camera



New Delhi, Delhi, India  
Block B, Chhatrapur, New Delhi, Delhi 110074, India  
Lat: 28.504992, Long: 77.181189  
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Note: Captured by GPS Map Camera



New Delhi, Delhi, India  
Block B, Chhatrapur, New Delhi, Delhi 110074, India  
Lat: 28.504998, Long: 77.181191  
Friday, 13/02/2016 01:18 PM GMT+05:30  
Note: Captured by GPS Map Camera



New Delhi, Delhi, India  
Block B, Chhatrapur, New Delhi, Delhi 110074, India  
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Note: Captured by GPS Map Camera



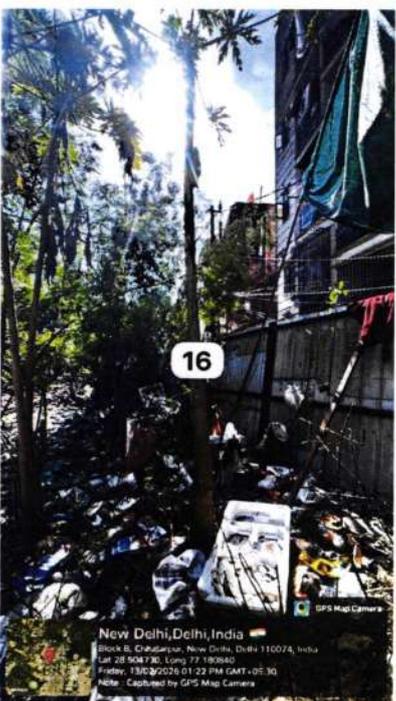
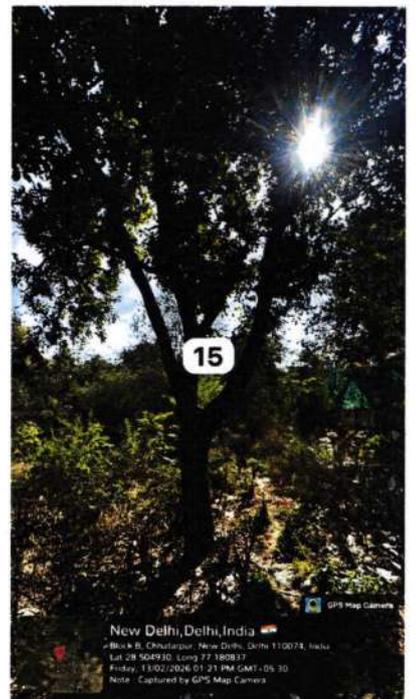
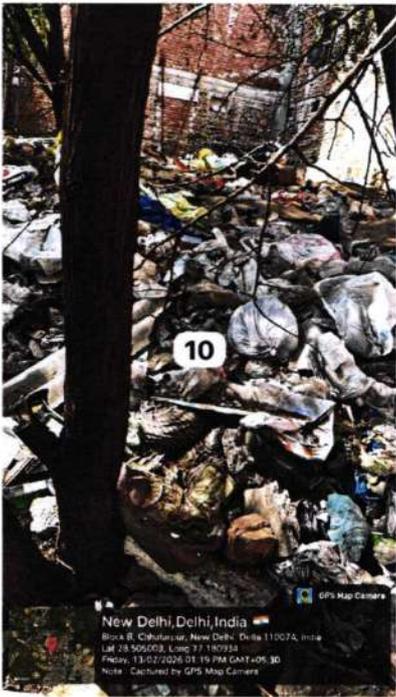
New Delhi, Delhi, India  
Block B, Chhatrapur, New Delhi, Delhi 110074, India  
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Note: Captured by GPS Map Camera



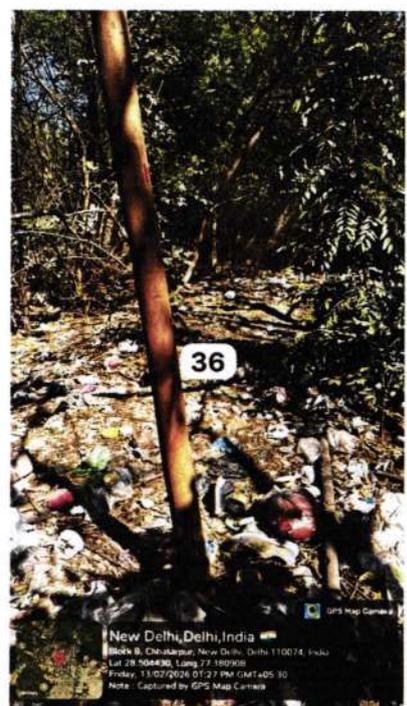
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Block B, Chhatrapur, New Delhi, Delhi 110074, India  
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Note: Captured by GPS Map Camera

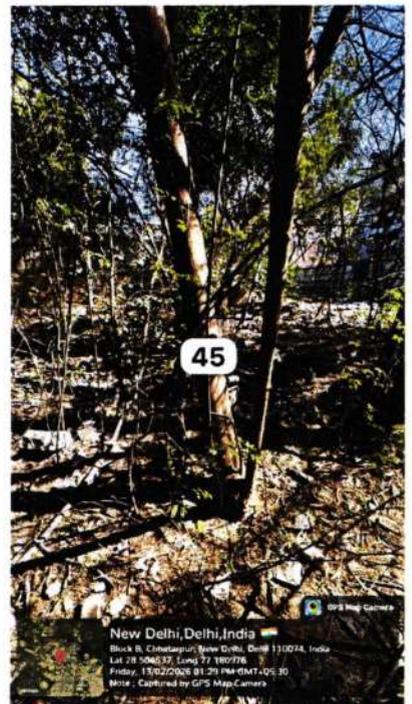
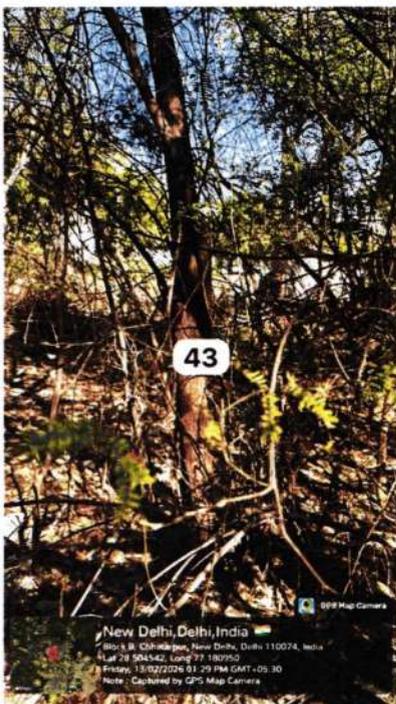
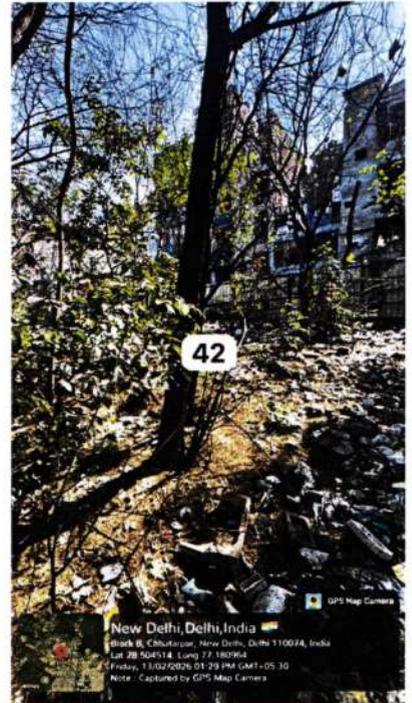


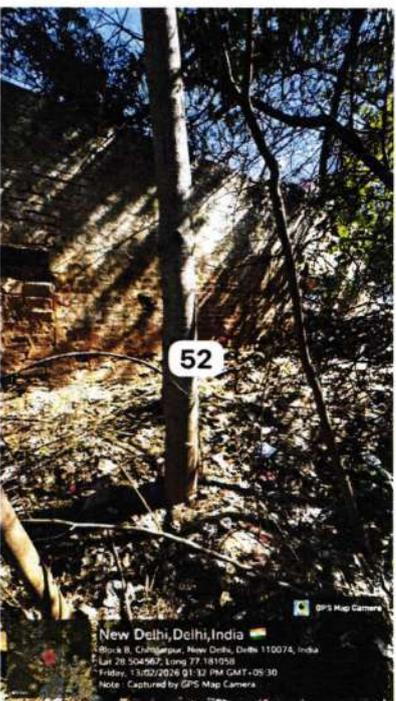
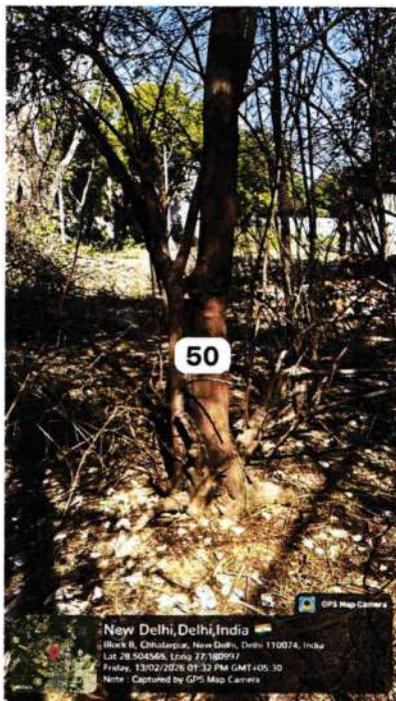
New Delhi, Delhi, India  
Block B, Chhatrapur, New Delhi, Delhi 110074, India  
Lat: 28.505003, Long: 77.180994  
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Note: Captured by GPS Map Camera

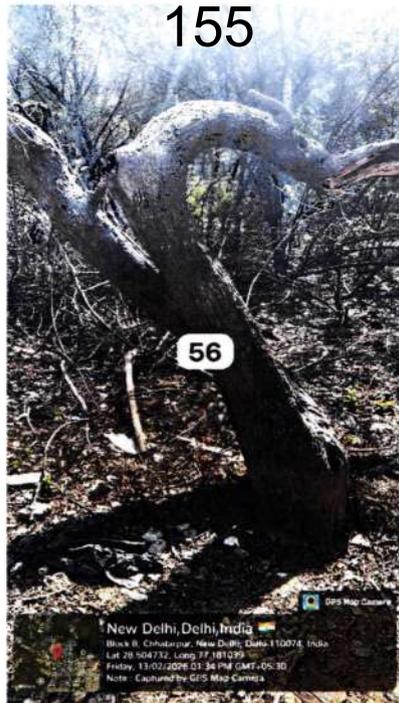


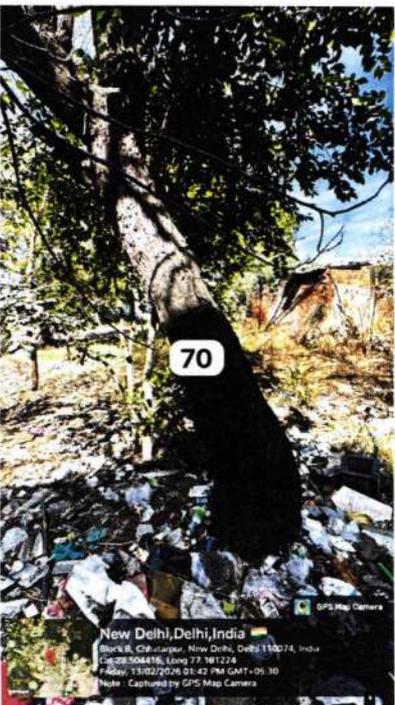


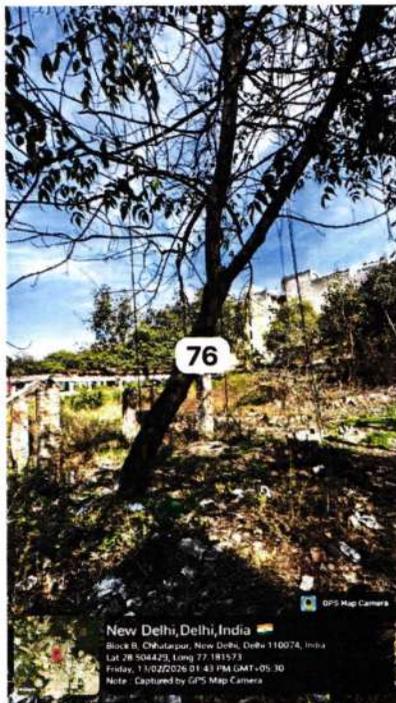


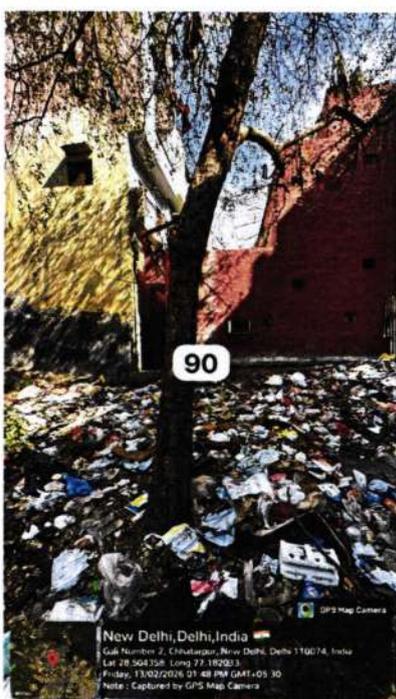
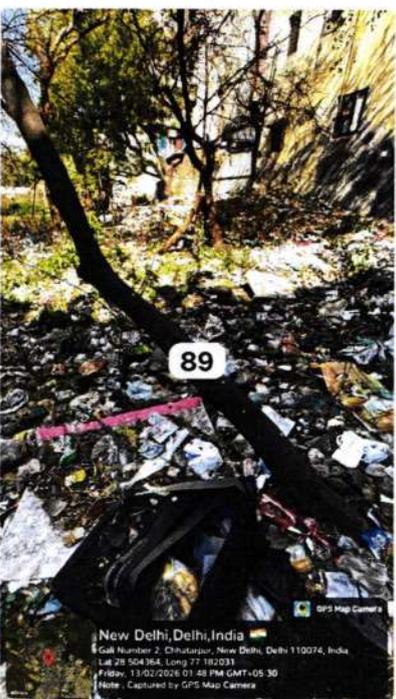


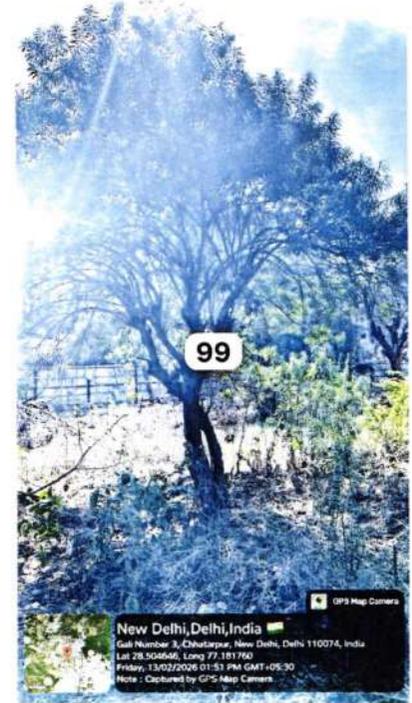
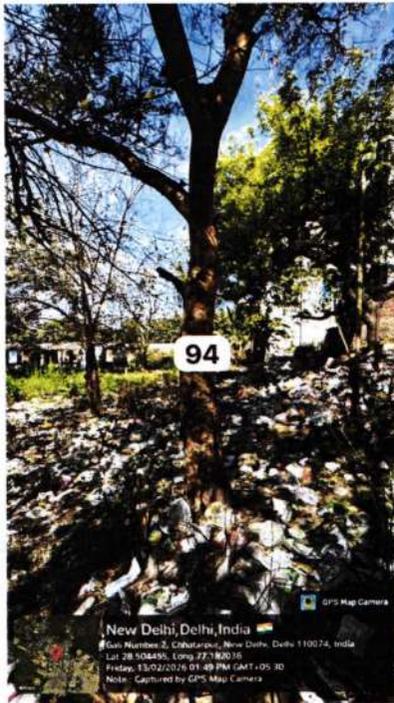


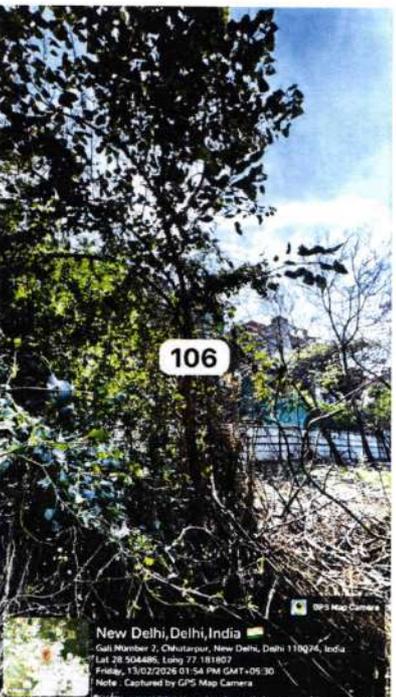
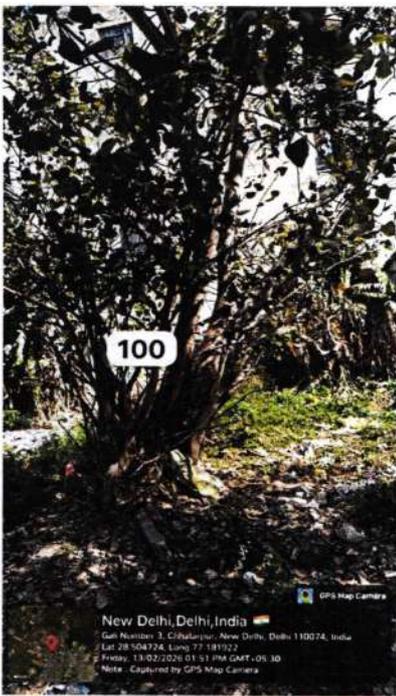


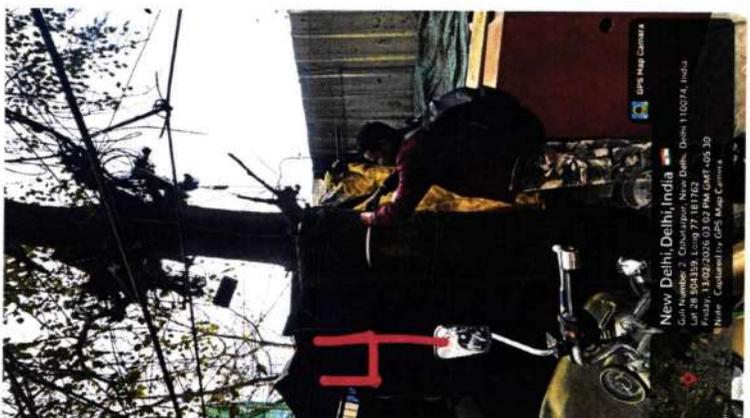




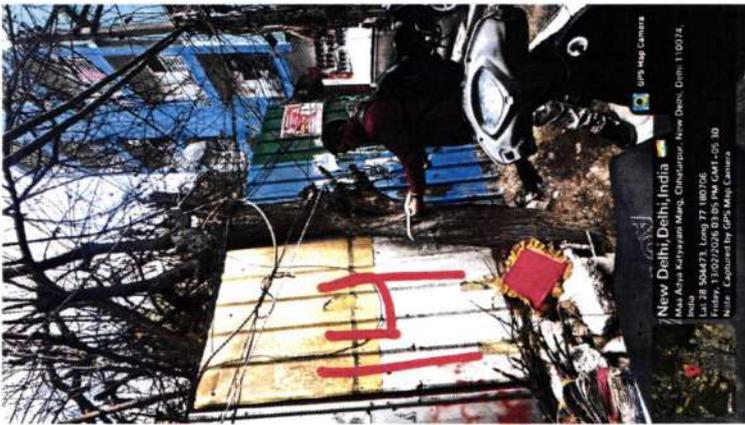




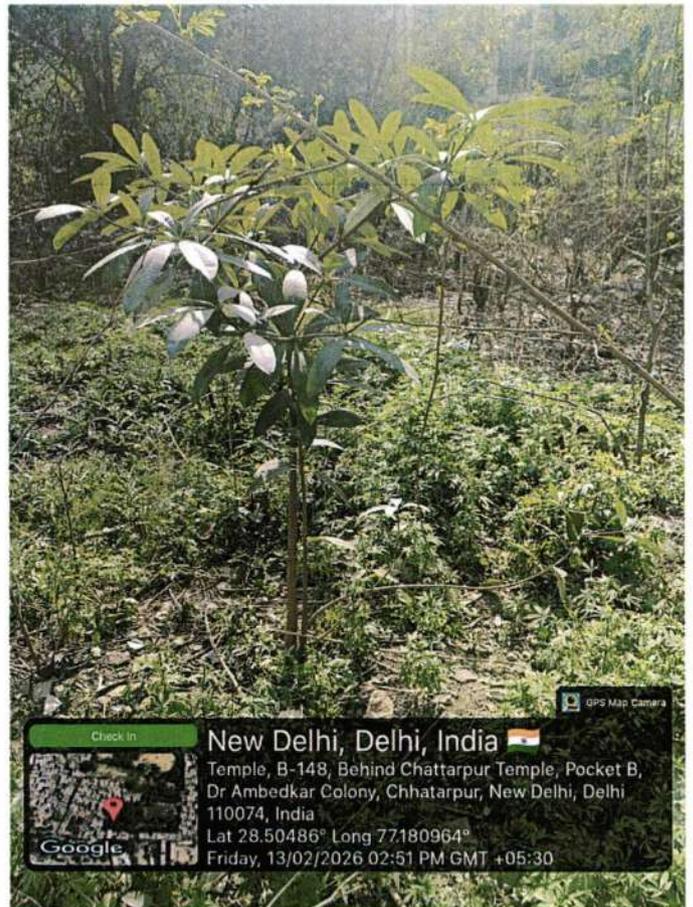
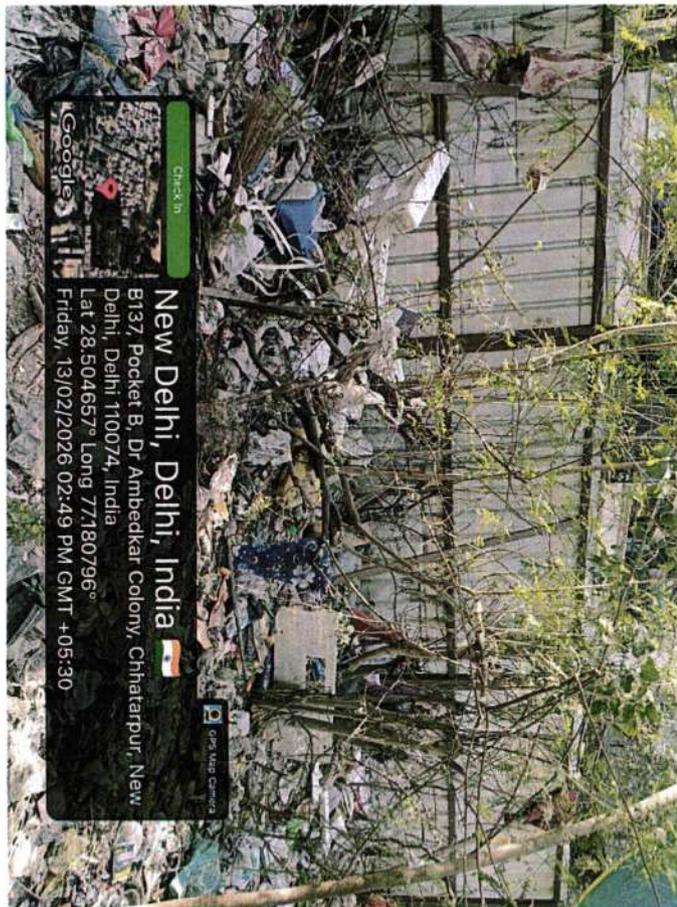
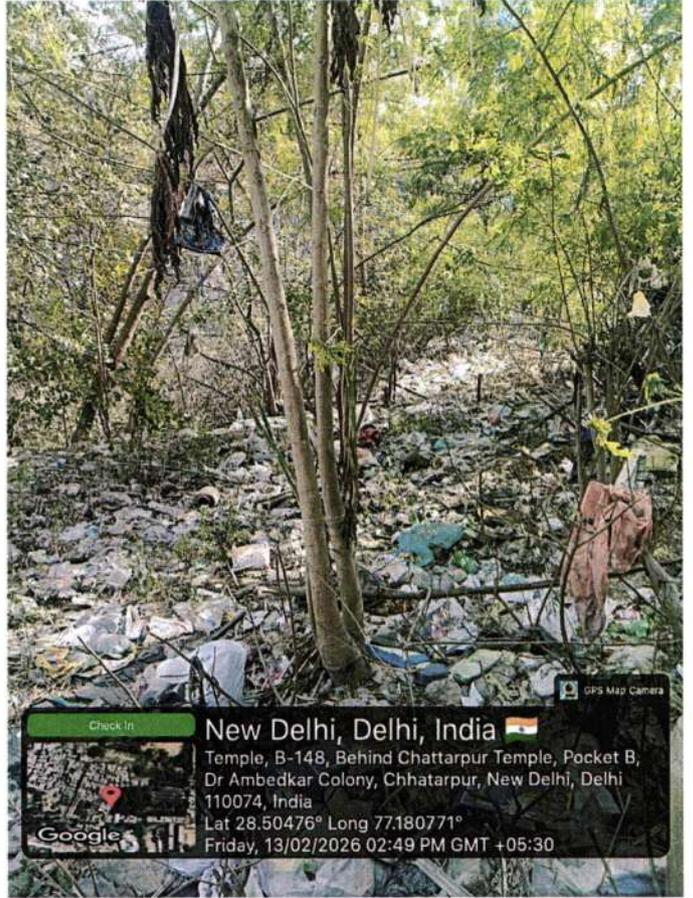
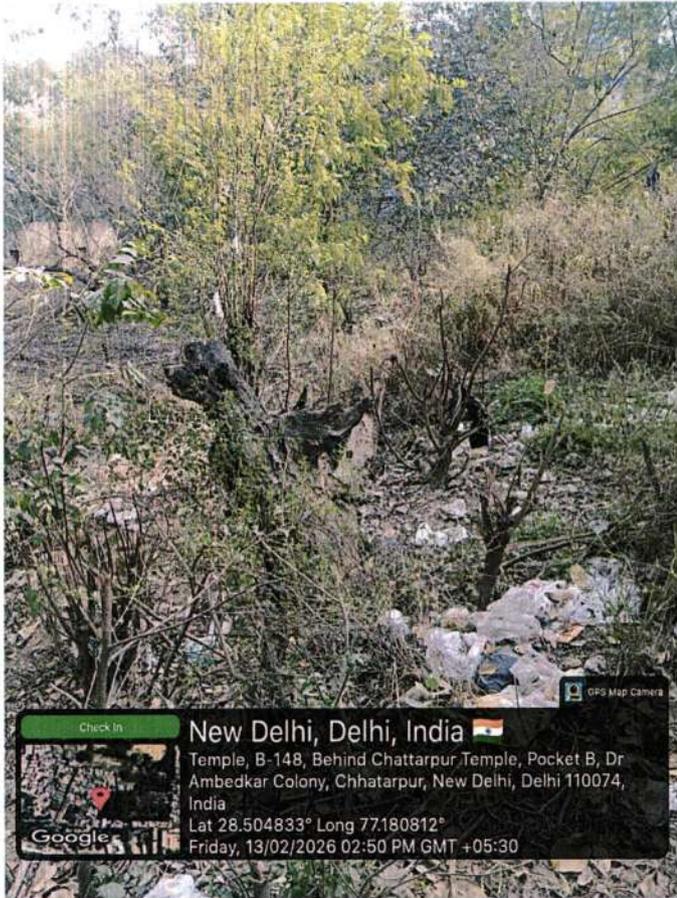




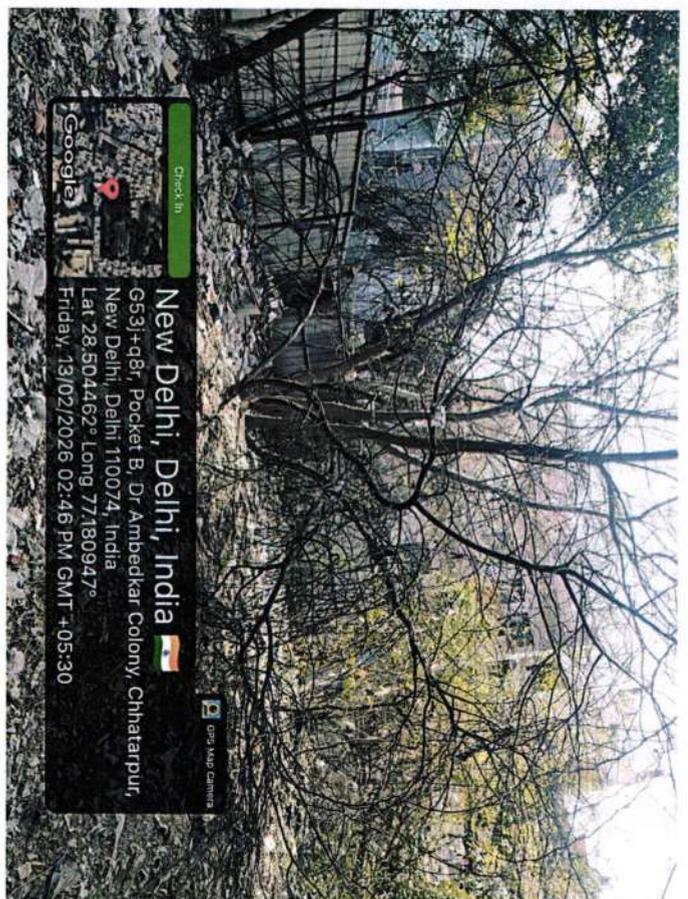
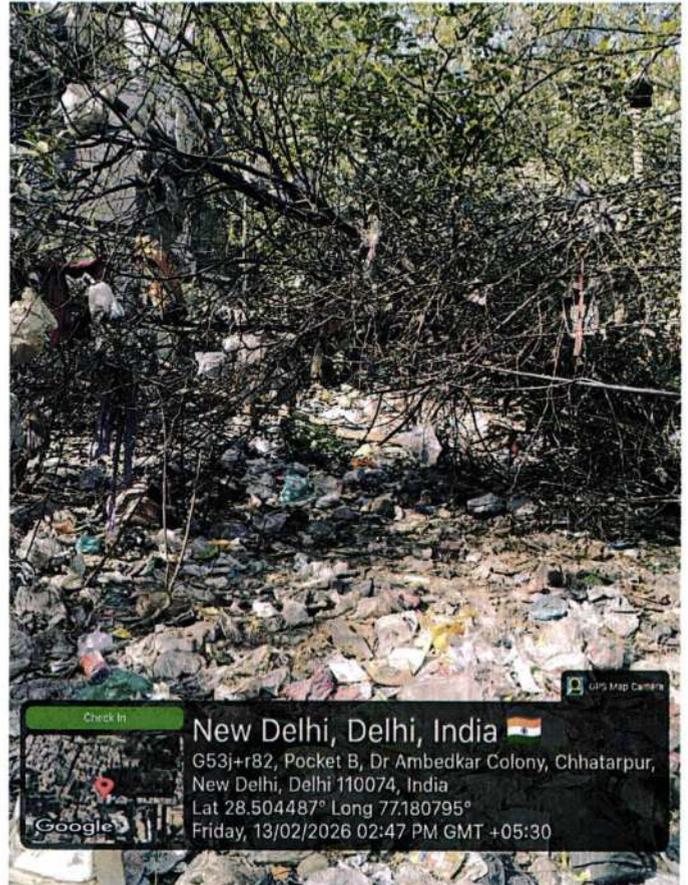
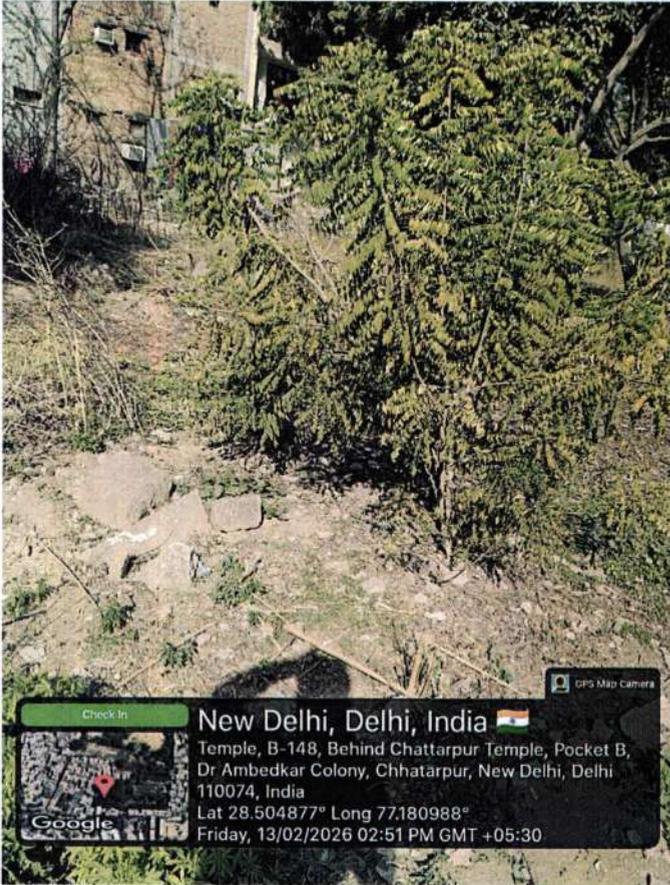


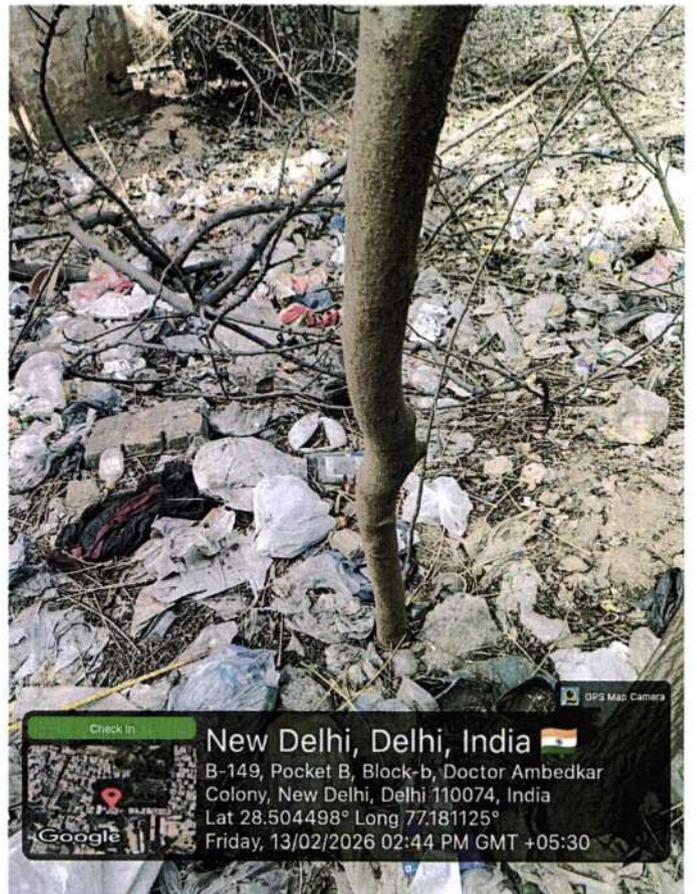
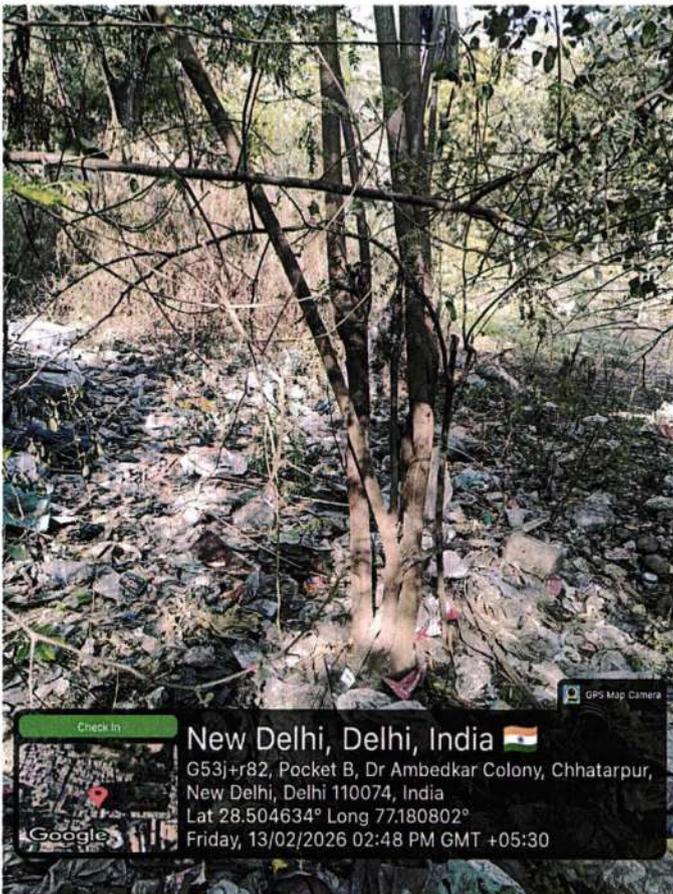
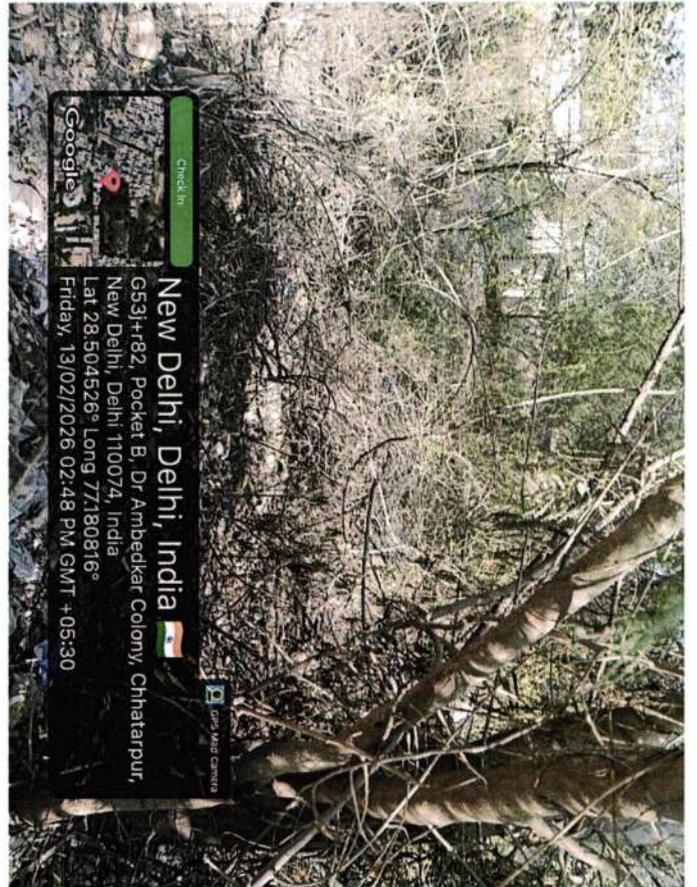
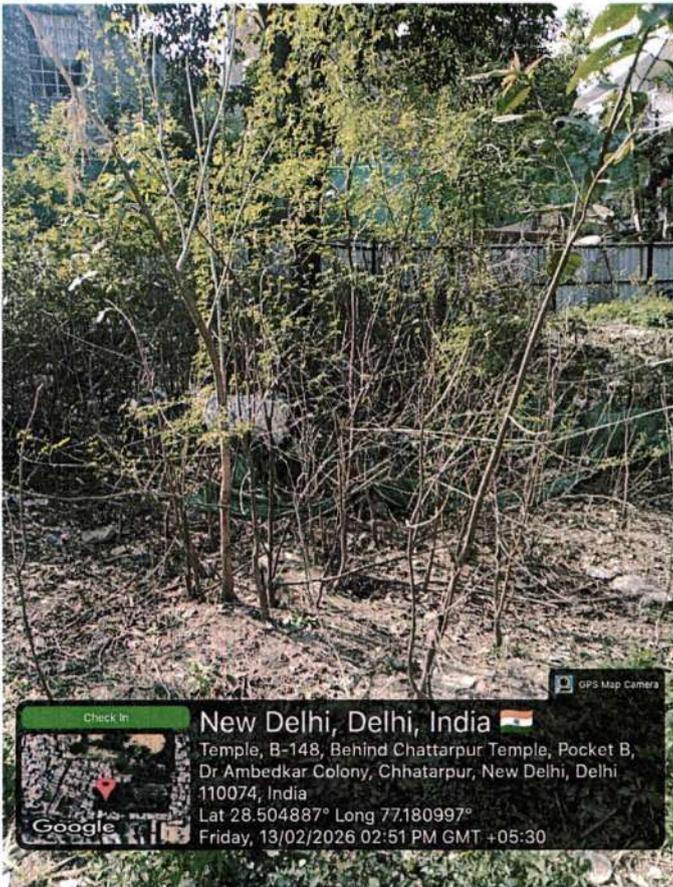




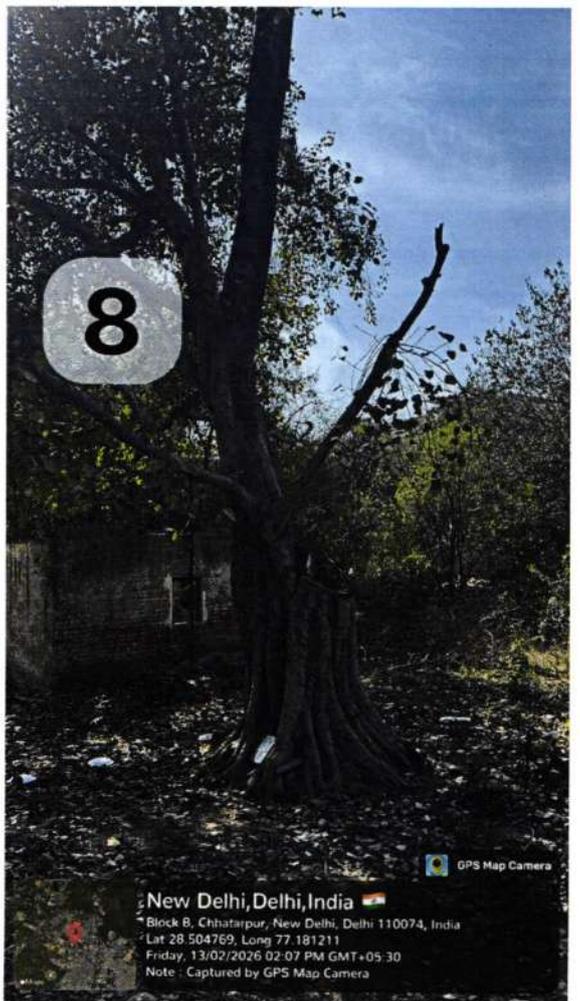
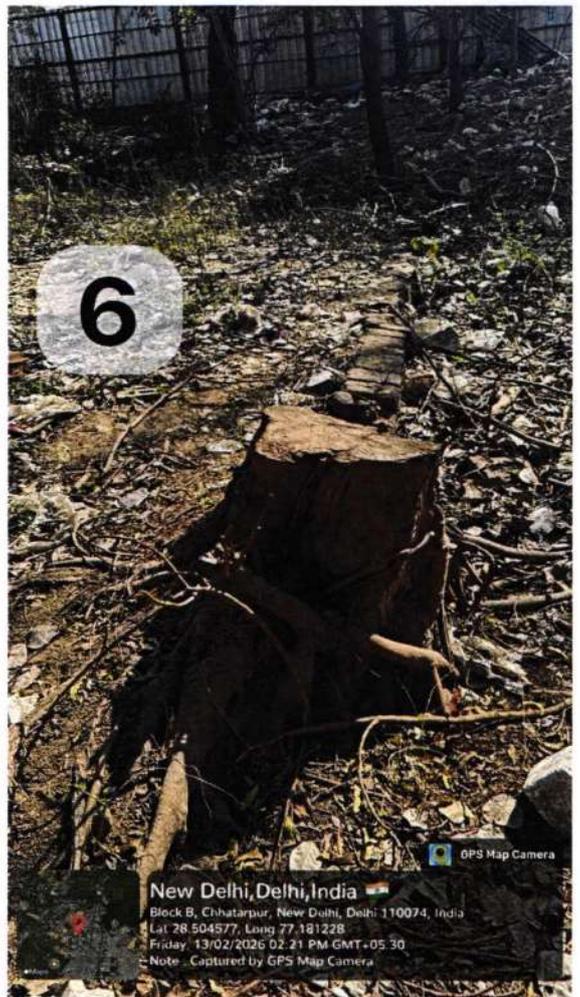


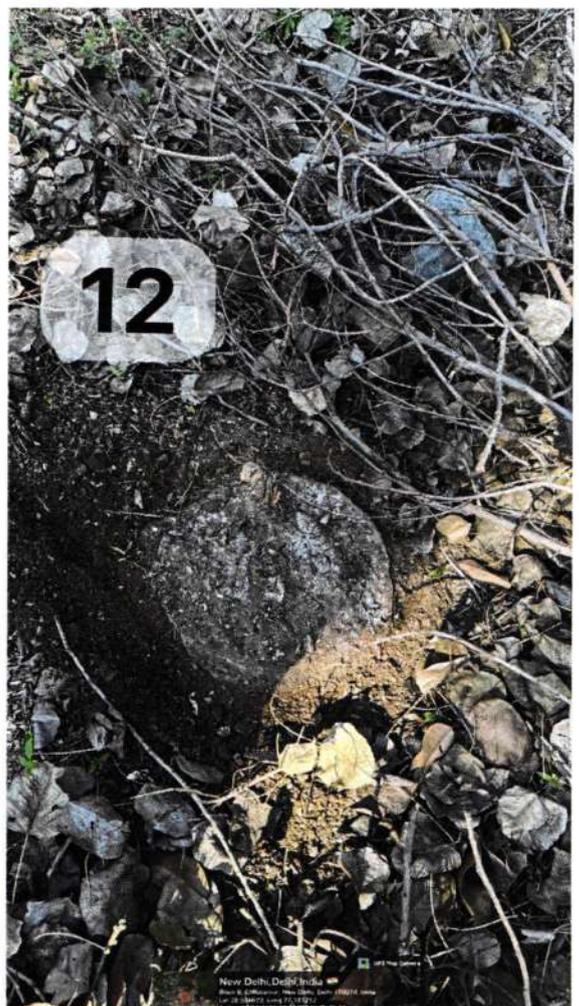
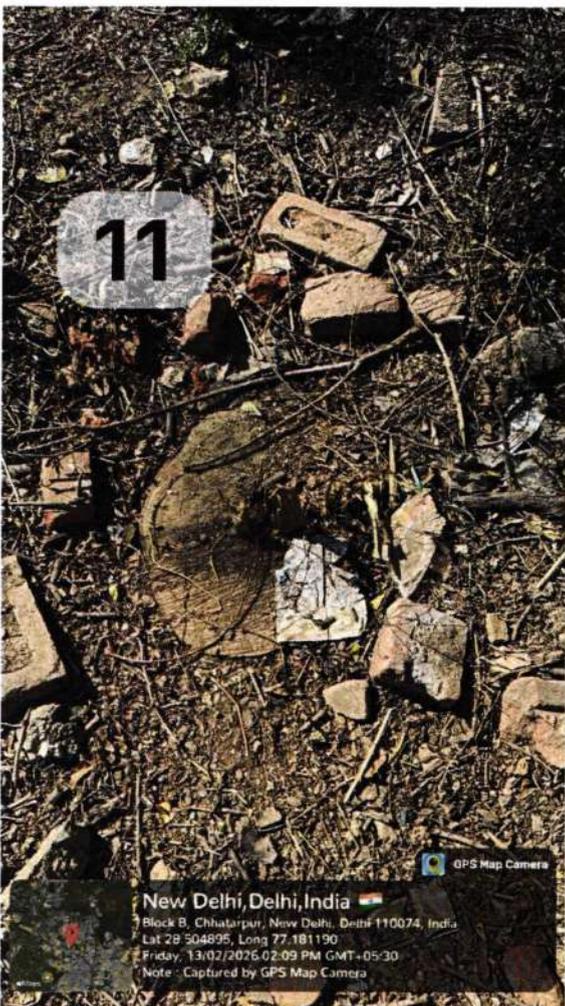
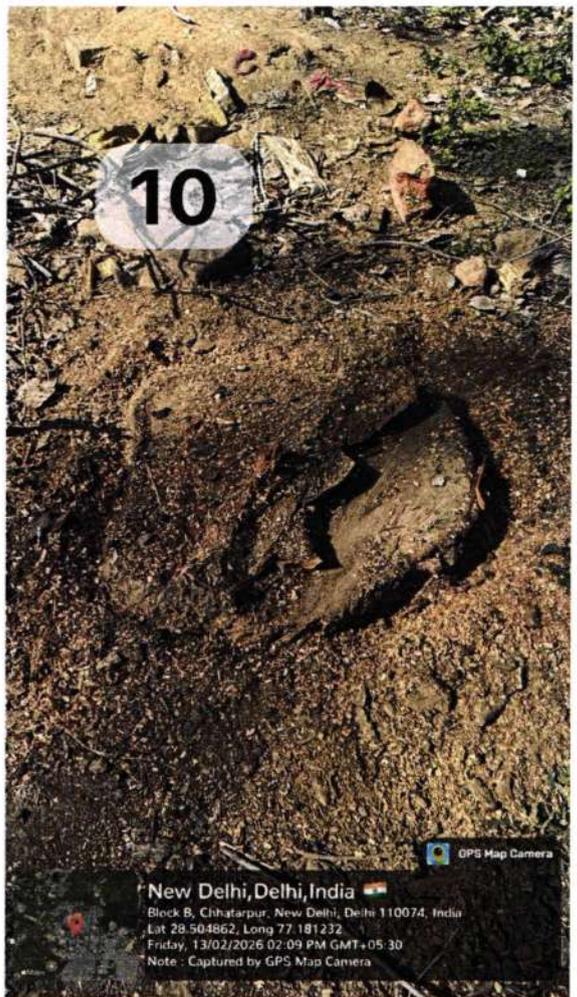
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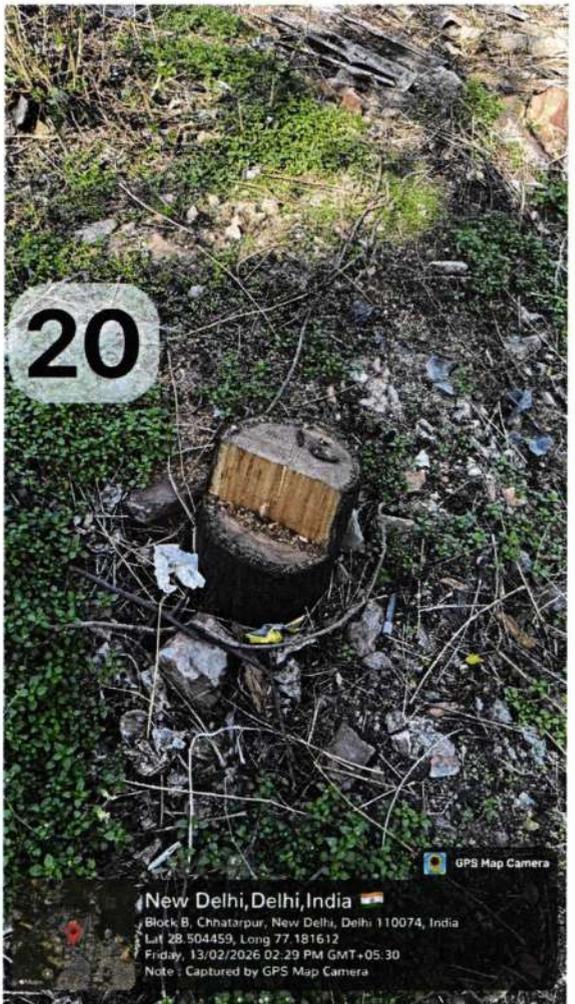




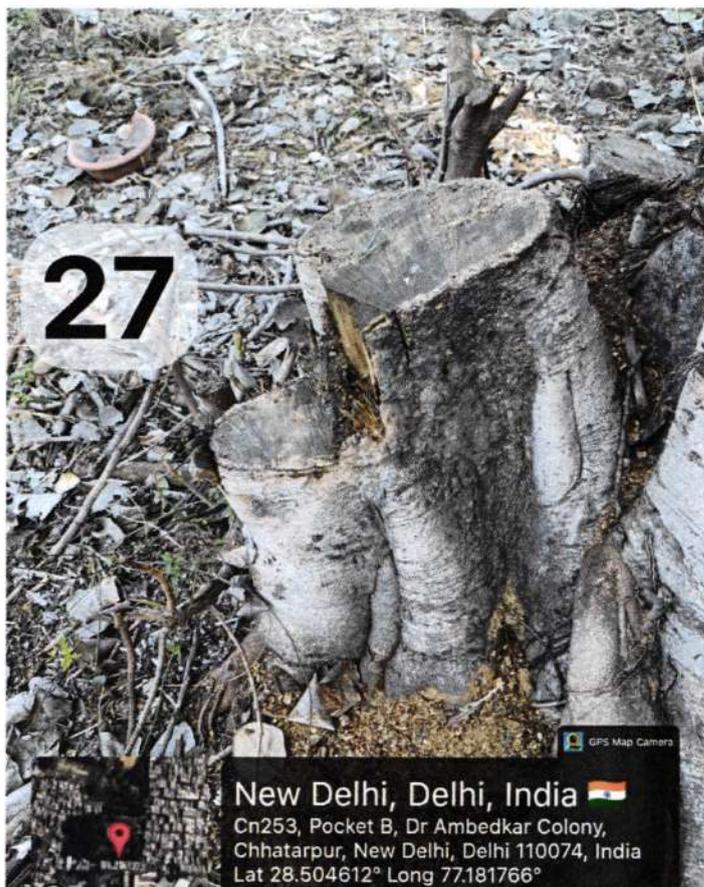
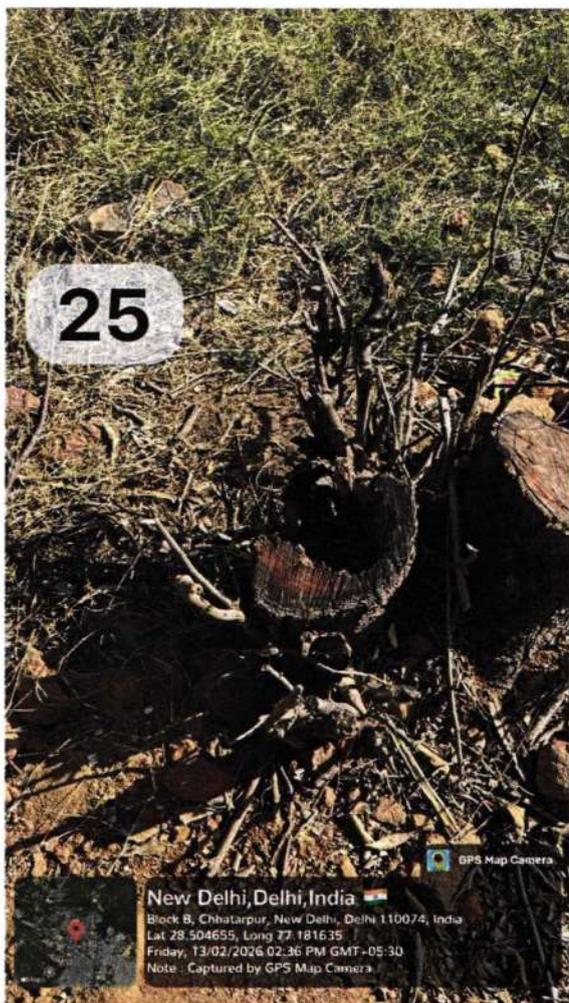














GOVERNMENT OF NCT OF DELHI  
DEPARTMENT OF FORESTS AND WILDLIFE  
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS & TREE OFFICER (SOUTH)  
TUGHLAKABAD, NEW DELHI - 110044

File No.510/TO(S)/TOC/2025/7462-66

Date: 04/02/26

**INTERIM ORDER UNDER THE DELHI PRESERVATION OF TREES ACT, 1994**

Whereas, information regarding threat to trees and ongoing felling of trees at House/Plot No. B-134, Gali No. 4, Ambedkar Colony, Chhatarpur, New Delhi was received through Green Helpline ID Nos. 20255646 and 20255647 dated 28.10.2025 & 29.10.2025 respectively.

And whereas, complaints were subsequently received by the Quick Response Team (QRT), South Forest Division on 02.11.2025 and 15.12.2025.

And whereas, further information in the matter was received through PCR Call Information (GD Nos. 0113A, 0114A and 0115A) dated 15.12.2025 from Police Station Mehrauli, New Delhi.

And whereas, during inquiry proceedings, it was observed that trees at the aforesaid site were felled, damaged and heavily pruned without obtaining prior permission of the competent authority, in violation of the provisions of the Delhi Preservation of Trees Act, 1994 and applicable laws in force.

Now, therefore, in exercise of the powers conferred under the Delhi Preservation of Trees Act, 1994, the following directions are hereby issued:

1. Plantation of 250 (Two Hundred Fifty) saplings of native species of trees shall be carried out under the supervision of the concerned Forest Beat Official within 30 days of issue of this order.
2. Each sapling shall have a minimum height of 6 feet, collar girth of not less than 10 cm, and a nursery life of at least 5 years.
3. The plantation shall be undertaken at the same area or at a nearby suitable location from where the trees were illegally felled, damaged and heavily pruned.
4. All planted saplings shall be adequately and effectively protected by installing tree guards and other appropriate protective arrangements.
5. Complete maintenance (including application of nutrients, watering etc.) and survival of all

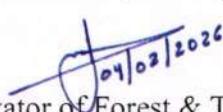
planted saplings for a period of seven (7) years is to be ensured, including the replacement of casualties. An undertaking to this effect shall be submitted to the Office of the Tree Officer (South).

6. All existing trees standing at the abovementioned offence site shall be adequately and effectively protected from any form of damage.

A detailed Compliance Report shall be submitted to the Office within 07 (seven) days of completion of the compensatory plantation, containing:

1. Location and geo-coordinates of the compensatory plantation site;
2. Geo-tagged photographs of the planted saplings;
3. Details of species planted, number of saplings, and protective measures undertaken.
4. Affidavit/undertaking for complete maintenance of all planted saplings for a period of **seven (07) years**, including replacement of casualties.

Failure to comply with the above directions shall invite further action under the provisions of the Delhi Preservation of Trees Act, 1994, and other applicable laws in force, including but not limited to the Indian Forest Act, 1927 and the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, without any further notice.

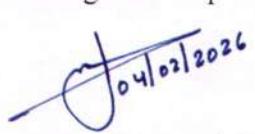
  
Deputy Conservator of Forest & Tree Officer (South)  
South Forest Division

To

The Owner,  
B-134, Gali No. 4  
Ambedkar Colony, Chhatarpur  
New Delhi

Copy for information to:

1. PA to PCCF & HoD, Department of Forests and Wildlife, GNCTD.
2. PA to CF, Department of Forests and Wildlife, GNCTD.
3. RFO (Land Cell & Legal Cell) and RFO (Tree Cell), South Forest Division, for necessary action.
4. RFO (South Forest Range), South Forest Division for ensuring strict supervision of the site of offence.

  
Deputy Conservator of Forest & Tree Officer (South)  
South Forest Division

HC

